DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II
MEETING No. 21/81-ALC2/2019 DATED 22.01.2020

Please Note

i. For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
ii. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned applicant/company may go through the same and respond accordingly.
iii. Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned applicant/company and may be responded accordingly.
iv. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
v. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. 21/81 of Norms Committee-II for the year 2019-20 held on 22.01.2020 under the Chairmanship of Shri R. P. Goyal, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri S. K. Jain, D.O.	DPIIT
2.	Shri B. C. Nayak, D.O.	DHI
3.	Shri A. K. Mishra, AIA	MoS
3.	Shri Shaish Kumar, (TEC-1)	Consultant
4.	Shri V.C. Agarwal, (TEC-3)	Consultant
5.	Shri S. K. Bhatnagar,	Consultant
Officers in attendance		
1.	Shri Shobhit Gupta, Dy. DGFT	DGFT
2.	ShriAmit Kumar, Assistant Director	DGFT

i. Minutes of Meeting No. 19/81 held on 26.12.2019 were circulated among all the members of the Committee on 14.01.2020. On receipt of comments, the minutes were finalised and uploaded on DGFT's website on 16.01.2020. Therefore, the minutes are unanimously approved.

Minutes of the cases discussed in the meeting are as under:

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MEETING NUMBER: 21/81-ALC2/2019 **MEETING DATE:** 22.01.2020

1	**Case No.:1/23/81-ALC2/2017**	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00500/AM18/	RLA File :05/23/040/00041/AM10/	Lic.No/Date:0510250513 08.10.2009	Deferred
	Decision: The Committee considered the case as per agenda and noted that the case has been referred to PIC on 21.01.2020. Hence, the Committee decided to wait for the decision of PIC. The case stands deferred.			

2	**Case No.: 2/11/81-ALC2/2011**	Party Name: DELTA POWER SOLUTIONS INDIA PVT. LTD.	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00071/AM12/	RLA File :25/24/040/00005/AM12/	Lic.No/Date:2510003250 25.05.2011	Approved
	Decision: The Committee considered the case as per agenda and noted that case was pending with DIT/DeitY/MeitY since 2011. In meeting dated 11.12.2019 MeitY informed that the applicant is yet to reply to their letter dated 22.11.2011 followed by reminder dated 01.05.2012. However vide email dated 22.11.2020, MeitY informed to have not received such application. In view of the inordinate delay, the Committee decided not to further wait for the comments of MeitY. The matter was deliberated in the meeting and the Committee decided to fix the ad-hoc norms on the basis of inputs given by Technical Authorities/Consultants present in the meeting as under: 1. Quantity of import items at Sl. No. 1, 2, 3, 7, 8, 9, 10, 16, 17, 21 & 22 may be allowed **as per GN-4 with accountability clause.** 2. Quantity of import items at Sl. No. 4, 11, 14, 15 &18 may be allowed with **1% wastage.** **3.** Quantity of import items at Sl. No. 5, 6, 12, 13, 19 & 20 may be allowed with **2% of FoB value.** RA concerned may take suitable consequential action accordingly.			

3	**Case No.: 32/14/81-ALC2/2018**	Party Name: DELPHI CONNECTION SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00750/AM19/	RLA File :10/24/040/00060/AM17/	Lic.No/Date:1010059610 19.09.2016	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MeitY vide email letter No. 17(20)-2019-IPHW dated 22.01.2020. (Copy enclosed). RA concerned may take suitable consequential action accordingly.			

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4	**Case No.:10/11/81-ALC2/2018**	Party Name: MICRO TECH.CNC PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00626/AM19/	RLA File :04/24/040/00128/AM17/	Lic.No/Date:0410162481 09.11.2016	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 25.03.2019 followed by reminders on 13.05.2019 & 13.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

5	**Case No.:283/14/81-ALC2/2018**	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/01001/AM19/	RLA File :10/24/040/00118/AM17/	Lic.No/Date:1010059735 15.03.2017	Deferred
	Decision: The Committee considered the case as per agenda and noted that MeitY has sought certain information directly from the applicant Vide letter No. 17(41)/2019-IPHW dated 05.12.2019 followed by a reminder on 21.01.2020. However, no information has been received so far. Hence, the Committee decided to wait for the reply/comment. The case stands deferred.			

6	**Case No.:159/14/81-ALC2/2018**	Party Name: TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00877/AM19/	RLA File :07/24/040/00191/AM18/	Lic.No/Date:0710112310 26.10.2017	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the applicant on 06.01.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

7	**Case No.:7/21/81-ALC2/2017**	Party Name: BERGEN PIPE SUPPORTS INDIA PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00448/AM18/	RLA File :04/24/040/00153/AM18/	Lic.No/Date:0410163738 28.11.2017	Deferred
	Decision: The Committee considered the case as per agenda and Consultant (TEC-3) informed that the applicant's replies dated 30.11.2019, 04.02.2019 & 18.07.2019 are not in order as wastage claimed in the application was 3% whereas in its reply it is shown as 32%. Therefore, the Committee decided to call the applicant for **personal hearing** to explain the case before Norms Committee in the forthcoming NC meeting. The case stands deferred.			

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	Case No.:362/14/81-ALC2/2018	Party Name: TRAFOMEC INDIA PVT LTD	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/01080/AM19/	RLA File :07/24/040/00296/AM18/	Lic.No/Date:0710112727 23.01.2018	Deferred
8	**Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish the following information as per advice of representative of DHI: 1. Write up/catalogue of the export items with complete specification & use. 2. Complete details of item No. 11 to 14 of import. 3. Manufacturing process of export item highlighting use of each import items. 4. Sl. No. 3, 4, 5 & 11 of the SDF. The case stands deferred.			

	Case No.:3/2/81-ALC2/2018	Party Name: ANGELS ALUMINIUM CORPORATION	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00008/AM19/	RLA File :03/94/040/00933/AM18/	Lic.No/Date:0310819231 19.02.2018	Deferred
9	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 06.01.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

	Case No.:2/1/81-ALC2/2018	Party Name: KIRTANLAL STEEL PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00002/AM19/	RLA File :03/94/040/00878/AM18/	Lic.No/Date:0310820384 11.04.2018	Deferred
10	**Decision:** The Committee considered the case as per agenda. Consultant (TEC-3) informed that the applicant's replies dated 07.01.2020 & 09.01.2020 did not contain information as asked from the applicant's representative during personal hearing in M. No. 06/81 dated 26.06.2019. Therefore, the Committee decided to give last opportunity to the applicant to furnish the requisite information as under : 1. Drawing of each type of joint/coupling being exported with all dimensions vis-à-vis drawing of the pipe required to manufacture export item. 2. Process flow chart with stage wise wastage & justification of wastage asked for. The case stands deferred.			

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	Case No.:82/14/81-ALC2/2018	Party Name: TRAFOMEC INDIA PVT LTD	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00800/AM19/	RLA File :07/24/040/00011/AM19/	Lic.No/Date:0710113216 02.05.2018	Deferred
11	**Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish the following information as per advice of representative of DHI: 1. Write up/catalogue of the export items with complete specification & use. 2. Complete details of item No. 11 to 14 of import. 3. Manufacturing process of export item highlighting use of each import items. 4. Sl. No. 3, 4, 5 & 11 of the SDF. The case stands deferred.			

	Case No.:114/3/81-ALC2/2018	Party Name: VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00191/AM19/	RLA File :31/83/040/00018/AM19/	Lic.No/Date:3110067051 15.05.2018	Rejected
12	**Decision:** The Committee considered the case as per agenda and noted that MeitY has sought certain information/clarification directly from the applicant vide email/letter dated 18.04.2019, 28.05.2019, 11.06.2019, 07.08.2019 & 13.09.2019. However, no information has been received yet as informed by MeitY vide email dated 22.01.2020. Therefore, the Committee decided to **reject** the case under intimation to RA, Pune. Case is rejected.			

	Case No.:87/14/81-ALC2/2018	Party Name: EFD INDUCTION PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00805/AM19/	RLA File :07/24/040/00016/AM19/	Lic.No/Date:0710113297 17.05.2018	Deferred
13	**Decision:** The Committee considered the case as per agenda and noted that MeitY has sought certain information directly from the applicant vide F. No. 17(40)/2019-IPHW dated 03.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the reply/comments. The case stands deferred.			

	Case No.:111/14/81-ALC2/2018	Party Name: TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
14	HQ File :01/81/050/00829/AM19/	RLA File :07/24/040/00084/AM19/	Lic.No/Date:0710113582 13.07.2018	Deferred
	Decision: The Committee considered the case as per agenda and heard the applicant's representatives			

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	during personal hearing. The Committee directed to the representative to furnish following information for further examination of the case: 1. Quantity of raw materials with dimensions. 2. Calculation of raw material for manufacturing product. 3. Specific use of each import items. The case stands deferred.

	Case No.:110/5/81-ALC2/2018	Party Name: POLYNOVA INDUSTRIES LTD.	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00318/AM19/	RLA File :03/95/040/00089/AM19/	Lic.No/Date:0310822367 17.07.2018	Deferred
15	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 14.10.2019 followed by reminders on 18.11.2019 & 13.01.2020. However, the applicant vide email dated 15.01.2020 requested for 4 week time to furnish the reply of deficiency letter. Hence, the Committee decided to wait for the applicant's reply. The case stands deferred.			

	Case No.:146/5/81-ALC2/2018	Party Name: UNIVERSAL HEAT EXCHANGERS LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00354/AM19/	RLA File :32/24/040/00020/AM19/	Lic.No/Date:3210078574 18.07.2018	Deferred
16	**Decision:** The Committee considered the case as per agenda and noted that the firm's reply was sent to DPIIT on 16.01.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

	Case No.:122/14/81-ALC2/2018	Party Name: TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00840/AM19/	RLA File :07/24/040/00096/AM19/	Lic.No/Date:0710113626 24.07.2018	Deferred
17	**Decision:** The Committee considered the case as per agenda and heard the applicant's representatives during personal hearing. The Committee directed to the representative to furnish following information for further examination of the case: 1. Quantity of raw materials with dimensions. 2. Calculation of raw material for manufacturing product. 3. Specific use of each import items. The case stands deferred.			

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	Case No.:129/14/81-ALC2/2018	Party Name: TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00847/AM19/	RLA File :07/24/040/00095/AM19/	Lic.No/Date:0710113625 24.07.2018	Deferred
18	**Decision:** The Committee considered the case as per agenda and heard the applicant's representatives during personal hearing. The Committee directed to the representative to furnish following information for further examination of the case: 1. Quantity of raw materials with dimensions. 2. Calculation of raw material for manufacturing product. 3. Specific use of each import items. The case stands deferred.			

	Case No.:5/10/81-ALC2/2018	Party Name: MODISON METALS LTD.	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00486/AM19/	RLA File :03/95/040/00439/AM19/	Lic.No/Date:0310822894 07.08.2018	Deferred
19	**Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish the following information as per advice of representative of DHI: 1. Calculation of requirement correlating requirement of each raw material with Dimensional Engineering Drawing. 2. Quantity of export in number. 3. Sl. No. 5 of the SDF. The case stands deferred.			

	Case No.:124/10/81-ALC2/2018	Party Name: TBEA ENERGY (INDIA) PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00605/AM19/	RLA File :34/24/040/00146/AM19/	Lic.No/Date:3410044397 08.08.2018	Deferred
20	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the applicant on 18.11.2019 followed by a reminder on 13.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the applicant's reply. The case stands deferred.			

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	Case No.:42/10/81-ALC2/2018	Party Name: VARDHMAN IMPEX	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00523/AM19/	RLA File :05/24/040/00281/AM19/	Lic.No/Date:0510407475 08.08.2018	Deferred
21	**Decision:** The Committee considered the case as per agenda and noted that a study group team has visited the factory premises of the applicants manufacturing same/similar products to study the manufacturing processes and ascertain wastages by visiting. A decision would be taken based on the report of the study group. The report of study group is still awaited. The case stands deferred.			

	Case No.:130/14/81-ALC2/2018	Party Name: TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00848/AM19/	RLA File :07/24/040/00113/AM19/	Lic.No/Date:0710113742 23.08.2018	Deferred
22	**Decision:** The Committee considered the case as per agenda and heard the applicant's representatives during personal hearing. The Committee directed to the representative to furnish following information for further examination of the case: 1. Quantity of raw materials with dimensions. 2. Calculation of raw material for manufacturing product. 3. Specific use of each import items. The case stands deferred.			

	Case No.:102/10/81-ALC2/2018	Party Name: LALBABA SEAMLESS TUBES PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00583/AM19/	RLA File :02/24/040/00086/AM19/	Lic.No/Date:0210208674 04.09.2018	Rejected
23	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 03.06.2019 followed by reminders on 19.07.2019 & 02.12.2019. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, Calcutta. Case is rejected.			

	Case No.:105/10/81-ALC2/2018	Party Name: LEITWIND SHRIRAM MANUFACTURING LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
24	HQ File :01/81/050/00586/AM19/	RLA File :04/24/040/00051/AM19/	Lic.No/Date:0410164657 07.09.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking			

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	certain information as raised by Consultant (TEC-3) was sent to the applicant on 31.08.2019 followed by reminders on 17.10.2019 & 13.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the applicant's reply. The case stands deferred.

25	**Case No.:156/14/81-ALC2/2018**	Party Name: SCHNEIDER ELECTRIC INDIA PVT LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00874/AM19/	RLA File :07/24/040/00162/AM19/	Lic.No/Date:0710113957 04.10.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 14.10.2019 followed by a reminder on 03.12.2019. However, the applicant informed vide email dated 20.12.2019 that they will send the reply by courier. Hence, the Committee decided to wait for the applicant's reply. The case stands deferred.			

26	**Case No.:168/14/81-ALC2/2018**	Party Name: R.R. PIGMENTS PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00886/AM19/	RLA File :13/24/040/00102/AM19/	Lic.No/Date:1310049097 08.10.2018	Withdrawn
	Decision: The Committee considered the case as per agenda and noted that the applicant informed vide email dated 12.07.2019 that they have **surrendered** the above AA. Therefore, the Committee decided to **withdraw** the case from agenda under intimation to RA, Jaipur. Case is withdrawn.			

27	**Case No.:22/11/81-ALC2/2018**	Party Name: BELDEN INDIA PVT. LTD	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00638/AM19/	RLA File :31/83/040/00120/AM19/	Lic.No/Date:3110067220 30.10.2018	Rejected
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 25.06.2019 followed by reminders on 20.07.2019 & 02.12.2019. However, no reply has been received yet. Therefore, the Committee decided to **reject** the case under intimation to RA, Pune. Case is rejected.			

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Case No.:180/14/81-ALC2/2018	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
HQ File :01/81/050/00898/AM19/	RLA File :07/24/040/00191/AM19/	Lic.No/Date:0710114090 01.11.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MeitY vide email dated 22.01.2020 as under:

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ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
85043100	Other Transformers: Having A Power Handling Capacity Not Exceeding 1 KVA B-19 Electronic	40000.000 Number	1	85049010	EI 54.0 X 45 Laminations [Parts of Transformers] Core	As applied with accountability clause on nil wastage
			2	85049010	EI 54 X 25.5mm SS Coil Former [Parts Of Transformers] Coil Former / Bobbin	Net to net basis with accountability clause
			3	85049010	EI 54 X 25.5mm Shroud (Set of 2 Pcs) [Parts of Transformers] Shroud	Net to net basis with accountability clause

RA concerned may take suitable consequential action accordingly.

Case No.:202/14/81-ALC2/2018	Party Name: CYPRESS INDUSTRIES INDIA PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
HQ File :01/81/050/00920/AM19/	RLA File :08/24/040/00246/AM19/	Lic.No/Date:0810143844 13.11.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments of MSME as under:

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ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
85444299	Wiring Harness	12000.000 Number	1	85389000	Sleeve	Net to net
			2	85441190	Wire	Net to net
			3	69099000	Ceramic Tube Big	As per GN-4
			4	85441190	Shrink Tubes	Net to net
			5	69099000	Ceramic Tube Small	As per GN
			6	85366990	Ring Out Labels	As per GN

RA concerned may take suitable consequential action accordingly.

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	Case No.:91/10/81-ALC2/2018	Party Name: REFORM TOOLS PVT. LTD.	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00572/AM19/	RLA File :02/24/040/00119/AM19/	Lic.No/Date:0210208801 16.11.2018	Approved

30 **Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0210209163 dated 15.05.2019 in M. No. 16/81 dated13.11.2019 as per **SION C-1331** as written comments given by Consultant (TEC-3) **with the condition that description and quantity of import item would be as per SION.**

Note:

(i) Description of export item is amended as "Knives and Cutting Blades for Machine or for mechanical appliances (Centre Blade and Peanut Blade size 46-1/4" and 42" length) for industrial use" as per reply dated 16.12.2019.

(ii) Grade of import and export items to match.

RA concerned may take suitable consequential action accordingly.

	Case No.:207/14/81-ALC2/2018	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00925/AM19/	RLA File :07/24/040/00229/AM19/	Lic.No/Date:0710114294 18.12.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MeitY vide email dated 22.01.2020 as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
85043100	Other Transformers: Having A Power Handling Capacity Not Exceeding 1 KVA B-19 Electronic	40000.000 Number	1	85049010	EI 42.0 X 35 Laminations [Parts Of Transformers] Core	As applied with accountability clause on nil wastage
			2	85049010	EI 42 X14.8mm SS Coil Former [Parts of Transformers] Coil Former / Bobbin	Net to net basis with accountability clause
			3	85049010	EI 42 x 14.8mm Shroud (Set Of 2 Pcs) [Parts Of Transformers] Shroud	Net to net basis with accountability clause

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RA concerned may take suitable consequential action accordingly.

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Case No.:208/14/81-ALC2/2018	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
HQ File :01/81/050/00926/AM19/	RLA File :07/24/040/00228/AM19/	Lic.No/Date:0710114295 18.12.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MeitY vide email dated 22.01.2020 as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
85043100	Other Transformers: Having A Power Handling Capacity Not Exceeding 1 Kva B-19 Electronic	40000.000 Number	1	85049010	EI 54.0 X 45 Laminations [Parts Of Transformers] Core	As applied with accountability clause on nil wastage
			2	85049010	EI 54 X 25.5mm SS Coil Former [Parts Of Transformers] Coil Former / Bobbin	Net to net basis with accountability clause
			3	85049010	EI 54 x 25.5mm SHROUD (Set Of 2 Pcs) [Parts Of Transformers] Shroud	Net to net basis with accountability clause

RA concerned may take suitable consequential action accordingly.

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Case No.:15/11/81-ALC2/2018	Party Name: ELECTRO COPPER & ALLOYS MFG. CO.	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
HQ File :01/81/050/00631/AM19/	RLA File :02/24/040/00136/AM19/	Lic.No/Date:0210208861 20.12.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 18.11.2019 followed by a reminder on 13.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the applicant's reply.
The case stands deferred.

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Case No.:231/14/81-ALC2/2018	Party Name: LASER POWER & INFRA PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
HQ File :01/81/050/00949/AM19/	RLA File :02/24/040/00142/AM19/	Lic.No/Date:0210208903 07.01.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 18.11.2019 followed by a reminder on 13.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the applicant's reply.
The case stands deferred.

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	Case No.:378/14/81-ALC2/2018	Party Name: TRUFORM TECHNO PRODUCTS LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/01096/AM19/	RLA File :50/24/040/00027/AM19/	Lic.No/Date:5010002501 07.01.2019	Deferred
35	**Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to MSME for examination on 21.06.2019 followed by reminders on 05.09.2019 & 04.12.2019. However, no comments have been received yet. Hence, the Committee decided to send an I.D. reminder to MSME for expediting the comments. The case stands deferred.			

	Case No.:257/14/81-ALC2/2018	Party Name: VOESTALPINE VAE VKN INDIA P. LTD.(FORMERLY	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00975/AM19/	RLA File :05/24/040/00603/AM19/	Lic.No/Date:0510409464 24.01.2019	Deferred
36	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the applicant on 06.01.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

	Case No.:261/14/81-ALC2/2018	Party Name: CMI ENERGY INDIA PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00979/AM19/	RLA File :05/23/040/00433/AM19/	Lic.No/Date:0510409502 29.01.2019	Deferred
37	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 15.07.2019 followed by reminders on 12.09.2019 & 13.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the applicant's reply. The case stands deferred.			

	Case No.:264/14/81-ALC2/2018	Party Name: A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
38	HQ File :01/81/050/00982/AM19/	RLA File :03/94/040/00931/AM19/	Lic.No/Date:0310826718 30.01.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 21.01.2020 given by Consultant (TEC-3) by considering reply dated 04.12.2019 as under:			

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ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
73144290	Thermoplastic Powder Coated" Akat "Panels (Composite Fencing Panels) Made Out of Prime Hot Dipped GALV. Steel Sheets/ Coils THK 0.8 Mm, 4mm With Non Alloy Hot Dipped GALV. Steel wire 3mm, 4mm Filled In Tubings With Mineral Composite Material. Panel Size: H-3073. 4mm W-2495mm THK-47.5mm. Complete Description of Export Product Mentioned at Sr. No.18 of Condition Sheet. **(Weight = 364 Kgs/Panel & coating thickness 500 micron")**	5000.000 Number	1	72104900	Relevant Prime Hot Dipped Galvanised Steel in Sheets/ Coils Thickness: 0.8mm Width: 20mm To 1500mm	1.05 Kgs/Kg content in the export product
			2	72104900	Relevant Prime Hot Dipped Galvanised Steel In Sheets/ Coils Thickness: 4mm Width: 20mm To 1500mm	1.02 Kgs/Kg content in the export product
			3	72172010	Relevant Non Alloy Hot Dipped Galvanised Steel Wire Dia : 3mm	1.02 Kgs/Kg content in the export product
			4	72172010	Relevant Non Alloy Hot Dipped Galvanised Steel Wire Dia : 4mm	1.02 Kgs/Kg content in the export product
			5	39019090	Thermoplastic Powder **Paint**	50 MT

Note:

1. **The weight of export item should be 364 Kgs/Panel & coating thickness 500 micron.**
2. **The word "Paint" may be added in the description of the import item at Sl. No. 5.**
3. **The grade of steel used in export product will be same as imported.**

RA concerned may take suitable consequential action accordingly.

39	**Case No.:263/14/81-ALC2/2018**	Party Name: AXORA RESOURCES LIMITED.	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00981/AM19/	RLA File :02/24/040/00160/AM19/	Lic.No/Date:0210208946 30.01.2019	Deferred

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Decision: The Committee considered the case as per agenda and noted that the firm's reply was sent to MSME on 16.01.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

	Case No.:284/14/81-ALC2/2018	Party Name: DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/01002/AM19/	RLA File :03/94/040/00976/AM19/	Lic.No/Date:0310826973 11.02.2019	Deferred

40 **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 06.01.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information.

The case stands deferred.

	Case No.:285/14/81-ALC2/2018	Party Name: TATA INTERNATIONAL LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/01003/AM19/	RLA File :02/24/040/00166/AM19/	Lic.No/Date:0210208972 12.02.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0210207968 dated 10.11.2017 in M. No. 20/81 (Offline Case) dated 08.01.2020 on the recommendation of representative of MoS and Consultant (SKB) as under:

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Sl. No.	ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	72149990	Collector Bars: Rectangular Hot Rolled Bar (Collector Bar) / Square Hot Rolled Bar (Collector Bar) / Round Hot Rolled Anode Bar / Anode Stub/Anode Pin	996.000 MT	1	72071290	Non-alloy Steel Slabs	15% wastage on the net weight of steel in the export product
2	72159090	Customized Machined Collector Bar (with Copper Rods / Bars / Plates Inserts)	8668.000 MT	2	74071030	Copper Rods / Bars / Plates	Net to net basis

RA concerned may take suitable consequential action accordingly.

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	Case No.:290/14/81-ALC2/2018	Party Name: POONAM ENTERPRISES	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/01008/AM19/	RLA File :03/95/040/01088/AM19/	Lic.No/Date:0310827051 14.02.2019	Deferred
42	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 21.06.2019 followed by reminders on 27.07.2019 & 13.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the applicant's reply. The case stands deferred.			

	Case No.:291/14/81-ALC2/2018	Party Name: TRAFOMEC INDIA PVT LTD	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/01009/AM19/	RLA File :07/24/040/00260/AM19/	Lic.No/Date:0710114552 14.02.2019	Deferred
43	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 18.11.2019 followed by a reminder on 14.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the applicant's reply. The case stands deferred.			

	Case No.:295/14/81-ALC2/2018	Party Name: TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/01013/AM19/	RLA File :07/24/040/00267/AM19/	Lic.No/Date:0710114562 15.02.2019	Deferred
44	**Decision:** The Committee considered the case as per agenda and noted that the firm's reply was sent to MeitY on 16.01.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

	Case No.:298/14/81-ALC2/2018	Party Name: DELTA ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/01016/AM19/	RLA File :05/23/040/00504/AM19/	Lic.No/Date:0510409688 18.02.2019	Deferred
45	**Decision:** The Committee considered the case as per agenda and noted that MeitY sought the following information from the applicant vide letter. No.: 17(14)/2019-IPHW dated 25.06.2019 followed by reminder dated 09.08.2019: 1. Details of export & import items & its applications.			

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	Case No.:2/18/81-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00296/AM20/	RLA File :34/24/040/00224/AM20/	Lic.No/Date:3410045571 31.10.2019	Deferred
94	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

	Case No.:4/18/81-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
95	HQ File :01/81/050/00298/AM20/	RLA File :03/95/040/00729/AM20/	Lic.No/Date:0310832528 31.10.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 22.01.2020 given by Consultant (TEC-3). (Copy enclosed). RA concerned may take suitable consequential action accordingly.			

	Case No.:5/18/81-ALC2/2019	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00299/AM20/	RLA File :03/95/040/00741/AM20/	Lic.No/Date:0310832533 31.10.2019	Deferred
96	**Decision:** The Committee considered the case as per agenda and noted that a copy of application was again sent to DPIIT for examination of the case on 05.12.2019 followed by a reminder on 13.01.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

	Case No.: 7/18/81-ALC2/2019	Party Name: CONSOLIDATED COIN COMPANY PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00301/AM20/	RLA File :05/23/040/00296/AM20/	Lic.No/Date:0510412323 01.11.2019	Deferred
97	**Decision:** The Committee considered the case as per agenda and noted that in other cases of the same applicant, a team consisting of DDG (SG), Consultant (VCA) and representative of DPIIT has been deputed to determine the actual wastage by physical verification of the unit. The report of the team is awaited. Hence, the Committee decided to wait for the report. The case stands deferred.			

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	Case No.:15/15/81-ALC2/2019	Party Name: METALIC IMPRESSIONS (INDIA)PVT LTD	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00284/AM20/	RLA File :05/24/040/00386/AM20/	Lic.No/Date:0510412116 15.10.2019	Deferred
90	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 06.01.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

	Case No.:16/15/81-ALC2/2019	Party Name: BAOSTEEL INDIA COMPANY PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00285/AM20/	RLA File :03/94/040/00555/AM20/	Lic.No/Date:0310832264 16.10.2019	Deferred
91	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.10.2019 followed by a reminder on 05.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

	Case No.:1/18/81-ALC2/2019	Party Name: MODISON METALS LTD.	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00295/AM20/	RLA File :03/95/040/00712/AM20/	Lic.No/Date:0310832497 30.10.2019	Deferred
92	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the applicant on 06.01.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

	Case No.:6/18/81-ALC2/2019	Party Name: DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
93	HQ File :01/81/050/00300/AM20/	RLA File :02/24/040/00112/AM20/	Lic.No/Date:0210209524 31.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and decided to refer the case to MSME for examination & comments. The case stands deferred.			

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	Case No.:14/15/81-ALC2/2019	Party Name: AXORA RESOURCES LIMITED.	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00283/AM20/	RLA File :02/24/040/00101/AM20/	Lic.No/Date:0210209479 15.10.2019	Deferred
87	**Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments of MSME: 1. Percentage of lead in import item and justification of wastage. The case stands deferred.			

	Case No.:12/15/81-ALC2/2019	Party Name: GUJARAT COPPER ALLOYS LTD.	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00281/AM20/	RLA File :03/94/040/00544/AM20/	Lic.No/Date:0310832237 15.10.2019	Deferred
88	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.10.2019 followed by a reminder on 05.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

	Case No.:13/15/81-ALC2/2019	Party Name: GUJARAT COPPER ALLOYS LTD.	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00282/AM20/	RLA File :03/94/040/00545/AM20/	Lic.No/Date:0310832238 15.10.2019	Approved

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Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms on the recommendation of representative of DPIIT:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74031300	Refined Copper Billets	100.000 MT	74040012	Copper Scrap (ISRI Code Words Barley. Berry. Birch. Cliff. Cove. Cobra. Cocoa. Dream. Palms. Drove. Druid)	1.06 Kgs/Kg content in the export product

RA concerned may take suitable consequential action accordingly.

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	Case No.: 8/15/81-ALC2/2019	Party Name: MAHARASHTRA SEAMLESS LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00277/AM20/	RLA File :05/24/040/00346/AM20/	Lic.No/Date:0510412078 11.10.2019	Deferred
83	**Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): 1. Surface area of pipe to be coated. 2. Thickness of individual coatings. 3. Stage-wise wastage for import item at Sl. No. 1 & 6. The case stands deferred.			

	Case No.:7/15/81-ALC2/2019	Party Name: SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
84	HQ File :01/81/050/00276/AM20/	RLA File :04/24/040/00109/AM20/	Lic.No/Date:0410166153 11.10.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 22.01.2020 given by Consultant (TEC-1). (Copy enclosed). RA concerned may take suitable consequential action accordingly.			

	Case No.:10/15/81-ALC2/2019	Party Name: SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
85	HQ File :01/81/050/00279/AM20/	RLA File :04/24/040/00108/AM20/	Lic.No/Date:0410166158 11.10.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 22.01.2020 given by Consultant (TEC-1). (Copy enclosed). RA concerned may take suitable consequential action accordingly.			

	Case No.:11/15/81-ALC2/2019	Party Name: SHIVAM IRON AND STEEL COMPANY LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00280/AM20/	RLA File :02/24/040/00099/AM20/	Lic.No/Date:0210209475 14.10.2019	Deferred
86	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.10.2019 followed by a reminder on 05.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

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79	**Case No.:6/15/81-ALC2/2019**	Party Name: PARAM INDUSTRIES	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00275/AM20/	RLA File :03/95/040/00691/AM20/	Lic.No/Date:0310832141 10.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.10.2019 followed by a reminder on 05.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

80	**Case No.:3/15/81-ALC2/2019**	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00272/AM20/	RLA File :03/95/040/00618/AM20/	Lic.No/Date:0310832137 10.10.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 05.12.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind DPIIT for expediting the comments. The case stands deferred.			

81	**Case No.:1/15/81-ALC2/2019**	Party Name: YASH METAL IMPEX PVT.LTD.	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00270/AM20/	RLA File :03/95/040/00669/AM20/	Lic.No/Date:0310832122 10.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.10.2019 followed by a reminder on 05.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

82	**Case No.:9/15/81-ALC2/2019**	Party Name: EFD INDUCTION PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00278/AM20/	RLA File :07/24/040/00153/AM20/	Lic.No/Date:0710115555 11.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that MeitY has sought certain information directly from the applicant vide letter No. 17(42)/19-IPHW dated 03.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the applicant's reply. The case stands deferred.			

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	:01/81/050/00265/AM20/	:02/24/040/00098/AM20/	30.09.2019	

Decision: The Committee considered the case as per the agenda and decided to refer the case to MSME for examination as per advice of Consultant (TEC-3).

The case stands deferred.

76	**Case No.:166/14/81-ALC2/2019**	Party Name: VEER-O-METALS PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00264/AM20/	RLA File :07/24/040/00147/AM20/	Lic.No/Date:0710115502 01.10.2019	Deferred

Decision: The Committee considered the case as per the agenda and observed that the value addition is very low. Therefore, the Committee decided to call the applicant for **personal hearing** to explain the case before Norms Committee in the forthcoming NC meeting.

The case stands deferred.

77	**Case No.:4/15/81-ALC2/2019**	Party Name: PARAM INDUSTRIES	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00273/AM20/	RLA File :03/95/040/00694/AM20/	Lic.No/Date:0310832139 10.10.2019	Deferred

Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.10.2019 followed by a reminder on 05.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application.

The case stands deferred.

78	**Case No.:5/15/81-ALC2/2019**	Party Name: PARAM INDUSTRIES	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00274/AM20/	RLA File :03/95/040/00693/AM20/	Lic.No/Date:0310832140 10.10.2019	Deferred

Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.10.2019 followed by a reminder on 05.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application.

The case stands deferred.

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	05.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.

72	**Case No.:163/14/81-ALC2/2019**	Party Name: P.M. ELECTRO AUTO PVT. LTD.	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00261/AM20/	RLA File :03/95/040/00624/AM20/	Lic.No/Date:0310831874 27.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

73	**Case No.:164/14/81-ALC2/2019**	Party Name: TPM DEPOT	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00262/AM20/	RLA File :31/83/040/00091/AM20/	Lic.No/Date:3110067545 27.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 06.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

74	**Case No.:165/14/81-ALC2/2019**	Party Name: AUSA MEDICAL DEVICES PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00263/AM20/	RLA File :07/24/040/00142/AM20/	Lic.No/Date:0710115498 30.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

75	**Case No.:167/14/81-ALC2/2019**	Party Name: AXORA RESOURCES LIMITED.	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File	RLA File	Lic.No/Date:0210209466	Deferred

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	Case No.:153/14/81-ALC2/2019	Party Name: R R KABEL LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00251/AM20/	RLA File :03/95/040/00607/AM20/	Lic.No/Date:0310831699 23.09.2019	Deferred
68	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 06.01.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

	Case No.:154/14/81-ALC2/2019	Party Name: R R KABEL LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00252/AM20/	RLA File :03/95/040/00606/AM20/	Lic.No/Date:0310831700 23.09.2019	Deferred
69	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 06.01.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

	Case No.:160/14/81-ALC2/2019	Party Name: KRYFS POWER COMPONENTS LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00258/AM20/	RLA File :03/94/040/00475/AM20/	Lic.No/Date:0310831798 25.09.2019	Deferred
70	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

	Case No.:159/14/81-ALC2/2019	Party Name: LEITWIND SHRIRAM MANUFACTURING PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
71	HQ File :01/81/050/00257/AM20/	RLA File :04/24/040/00102/AM20/	Lic.No/Date:0410166105 25.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on			

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	Case No.:148/14/81-ALC2/2019	Party Name: SCHNEIDER ELECTRIC INDIA PVT LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
64	HQ File :01/81/050/00246/AM20/	RLA File :07/24/040/00137/AM20/	Lic.No/Date:0710115451 19.09.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that DPIIT informed vide U. O. No.: P-47011/350/2019-TSW dated 21.01.2020 that the case does not pertains to it. Therefore, the Committee decided to refer the case to DHI for examination & comments. The case stands deferred.			

	Case No.:149/14/81-ALC2/2019	Party Name: LEITWIND SHRIRAM MANUFACTURING PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
65	HQ File :01/81/050/00247/AM20/	RLA File :04/24/040/00078/AM20/	Lic.No/Date:0410166096 20.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

	Case No.:151/14/81-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
66	HQ File :01/81/050/00249/AM20/	RLA File :34/24/040/00191/AM20/	Lic.No/Date:3410045466 20.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

	Case No.:152/14/81-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
67	HQ File :01/81/050/00250/AM20/	RLA File :34/24/040/00190/AM20/	Lic.No/Date:3410045467 20.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

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60	**Case No.:143/14/81-ALC2/2019**	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00241/AM20/	RLA File :07/24/040/00130/AM20/	Lic.No/Date:0710115430 13.09.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY for examination of the case on 11.12.2019. However, no comments have been received yet. Therefore, the Committee decided to remind MeitY for expediting the comments. The case stands deferred.			

61	**Case No.:144/14/81-ALC2/2019**	Party Name: NU-CORK PRODUCTS(P) LTD.	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00242/AM20/	RLA File :05/24/040/00339/AM20/	Lic.No/Date:0510411850 16.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

62	**Case No.:145/14/81-ALC2/2019**	Party Name: SCHNEIDER ELECTRIC INDIA PVT LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00243/AM20/	RLA File :07/24/040/00126/AM20/	Lic.No/Date:0710115434 16.09.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that DPIIT informed vide U. O. No.: P-47011/350/2019-TSW dated 21.01.2020 that the case does not pertains to it. Therefore, the Committee decided to refer the case to Consultant (TEC-3) for examination & comments. The case stands deferred.			

63	**Case No.:146/14/81-ALC2/2019**	Party Name: KIRPA IMPEX	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00244/AM20/	RLA File :05/23/040/00227/AM20/	Lic.No/Date:0510411862 17.09.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a study group team has visited the factory premises of the applicants manufacturing same/similar products to study the manufacturing processes and ascertain wastages by visiting. A decision would be taken based on the report of the study group. The report of study group is still awaited. The case stands deferred.			

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	Case No.:25/5/81-ALC2/2019	Party Name: SEIKODENKI INDIA PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00074/AM20/	RLA File :04/24/040/00027/AM20/	Lic.No/Date:0410165608 17.05.2019	Deferred
57	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 18.11.2019 followed by a reminder on 14.01.2020. However, the matter was deliberated in the meeting and the Committee decided to refer the case to MeitY for examination as per advice of representative of DPIIT. The case stands deferred.			

	Case No.:31/5/81-ALC2/2019	Party Name: OLECTRA GREENTECH LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00080/AM20/	RLA File :09/24/040/00056/AM20/	Lic.No/Date:0910067556 22.05.2019	Deferred
58	**Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-1): 1. Complete set of application along with technical information as per Appendix 4E. 2. Net weight of Silicone Rubber Compound in each of export product. 3. Details of indigenous input along with their quantity required to manufacture Silicone Rubber Compound for each export product. 4. Justification for 5% wastage for import item No. 5 to 7. The case stands deferred.			

	Case No.:139/14/81-ALC2/2019	Party Name: TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00237/AM20/	RLA File :07/24/040/00108/AM20/	Lic.No/Date:0710115408 09.09.2019	Deferred
59	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

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53	**Case No.:7/3/81-ALC2/2019**	Party Name: C.L.GUPTA EXPORTS LTD.	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00027/AM20/	RLA File :29/24/040/00002/AM20/	Lic.No/Date:2910025393 16.04.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 03.12.2019. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

54	**Case No.:17/3/81-ALC2/2019**	Party Name: TBEA ENERGY (INDIA) PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00037/AM20/	RLA File :34/24/040/00034/AM20/	Lic.No/Date:3410045082 26.04.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the applicant on 18.11.2019 followed by a reminder on 14.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the applicant's reply. The case stands deferred.			

55	**Case No.: 15/5/81-ALC2/2019**	Party Name: DISHA AUTO COMPONENTS PVT. LTD.	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00064/AM20/	RLA File :03/94/040/00096/AM20/	Lic.No/Date:0310829026 14.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 06.01.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

56	**Case No.: 28/5/81-ALC2/2019**	Party Name: DISHA AUTO COMPONENTS PVT. LTD.	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00077/AM20/	RLA File :03/94/040/00121/AM20/	Lic.No/Date:0310829099 17.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 06.01.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

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	Case No.:22/18/81-ALC2/2019	Party Name: HIND ALUMINIUM INDUSTRIES LTD.	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00316/AM20/	RLA File :03/94/040/01125/AM19/	Lic.No/Date:0310828114 02.04.2019	Deferred
49	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

	Case No.:10/2/81-ALC2/2019	Party Name: JAIN FGL METAL INDUSTRIES	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00010/AM20/	RLA File :04/24/040/00284/AM19/	Lic.No/Date:0410165406 02.04.2019	Deferred
50	**Decision:** The Committee considered the case as per agenda and noted that the firm's reply was sent to MSME on 20.01.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

	Case No.:1/3/81-ALC2/2019	Party Name: SEIKODENKI INDIA PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00021/AM20/	RLA File :04/24/040/00003/AM20/	Lic.No/Date:0410165474 15.04.2019	Deferred
51	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MeitY was sent to the applicant on 25.09.2019 followed by a reminder on 14.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the applicant's reply. The case stands deferred.			

	Case No.:6/3/81-ALC2/2019	Party Name: C.L.GUPTA EXPORTS LTD.	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00026/AM20/	RLA File :29/24/040/00001/AM20/	Lic.No/Date:2910025392 16.04.2019	Deferred
52	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 03.12.2019. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

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2. Quantity of import item required for manufacturing one unit of export product for each export item separately.
3. Wastage claimed in manufacturing process.
4. Justification of wastage.

However, no information is received yet. The case was deliberated in the meeting. The Committee observed that there appears to be no manufacturing activity. Hence, the Committee decided to call the applicant for personal hearing to explain the case.

The case stands deferred.

46	**Case No.:388/14/81-ALC2/2018**	Party Name: AXORA RESOURCES LIMITED.	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/01106/AM19/	RLA File :02/24/040/00181/AM19/	Lic.No/Date:0210209027 28.02.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the firm's reply was sent to MSME on 16.01.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

47	**Case No.:58/2/81-ALC2/2019**	Party Name: VOESTALPINE VAE VKN INDIA P. LTD.(FORMERLY	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/01144/AM19/	RLA File :05/24/040/00709/AM19/	Lic.No/Date:0510409887 08.03.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the firm's reply was sent to MSME on 09.12.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expediting the comments. The case stands deferred.			

48	**Case No.:86/2/81-ALC2/2019**	Party Name: SATURN INDUSTRIES,	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/01172/AM19/	RLA File :07/24/040/00288/AM19/	Lic.No/Date:0710114695 22.03.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 14.10.2019 followed by a reminder on 03.12.2019. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

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	Case No.: 8/18/81-ALC2/2019	Party Name: CONSOLIDATED COIN COMPANY PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00302/AM20/	RLA File :05/23/040/00295/AM20/	Lic.No/Date:0510412320 01.11.2019	Deferred
98	**Decision:** The Committee considered the case as per agenda and noted that in other cases of the same applicant, a team consisting of DDG (SG), Consultant (VCA) and representative of DPIIT has been deputed to determine the actual wastage by physical verification of the unit. The report of the team is awaited. Hence, the Committee decided to wait for the report. The case stands deferred.			

	Case No.: 3/18/81-ALC2/2019	Party Name: JAYACHANDRAN ALLOYS PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00297/AM20/	RLA File :32/24/040/00069/AM20/	Lic.No/Date:3210079201 01.11.2019	Deferred
99	**Decision:** The Committee considered the case as per agenda and noted that a copy of application was again sent to MSME on 13.01.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

	Case No.:9/18/81-ALC2/2019	Party Name: NUCON AMETRA ELECTRONICS SYSTEMS PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00303/AM20/	RLA File :09/24/040/00389/AM20/	Lic.No/Date:0910068160 05.11.2019	Deferred
100	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 09.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

	Case No.:10/18/81-ALC2/2019	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00304/AM20/	RLA File :05/23/040/00304/AM20/	Lic.No/Date:0510412390 06.11.2019	Deferred
101	**Decision:** The Committee considered the case as per agenda and noted that a copy of application was again sent to Consultant (TEC-3) on 03.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

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102	**Case No.:11/18/81-ALC2/2019**	Party Name: ARJAN IMPEX PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00305/AM20/	RLA File :05/23/040/00299/AM20/	Lic.No/Date:0510412421 07.11.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was again sent to Consultant (TEC-3) on 09.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

103	**Case No.:12/18/81-ALC2/2019**	Party Name: UNIVERSAL CABLES LTD	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00306/AM20/	RLA File :11/24/040/00003/AM20/	Lic.No/Date:1110028635 07.11.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments of DPIIT vide U. O. No.: P-47011/352/2019-TSW dated 21.01.2020: 1. Detailed calculations for the requirement of each raw material, export product wise supported by Cross Sectional Diagram of the cable/ Buyers data sheet. 2. Details of other materials, indigenous or imported, required in the manufacturing of the cables. 3. Wastage claimed on each import item, if any. 4. Net weight per KM of each cable including the weight of indigenous inputs. 5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 6. Total requirement of each raw material, export product wise, in a tubular form. The case stands deferred.			

104	**Case No.:13/18/81-ALC2/2019**	Party Name: JINDAL SAW LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00307/AM20/	RLA File :05/23/040/00307/AM20/	Lic.No/Date:0510412430 08.11.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was again sent to Consultant (TEC-3) on 03.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

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105	**Case No.:14/18/81-ALC2/2019**	Party Name: JINDAL SAW LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00308/AM20/	RLA File :05/23/040/00303/AM20/	Lic.No/Date:0510412438 08.11.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was again sent to Consultant (TEC-3) on 03.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

106	**Case No.:15/18/81-ALC2/2019**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00309/AM20/	RLA File :34/24/040/00204/AM20/	Lic.No/Date:3410045592 11.11.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was again sent to Consultant (TEC-3) on 03.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

107	**Case No.:19/18/81-ALC2/2019**	Party Name: DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00313/AM20/	RLA File :02/24/040/00117/AM20/	Lic.No/Date:0210209544 13.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and decided to refer the case to MSME for examination & comments. The case stands deferred.			

108	**Case No.:16/18/81-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00310/AM20/	RLA File :34/24/040/00232/AM20/	Lic.No/Date:3410045603 13.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

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109	**Case No.:18/18/81-ALC2/2019**	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00312/AM20/	RLA File :03/95/040/00767/AM20/	Lic.No/Date:0310832749 13.11.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was again sent to Consultant (TEC-3) on 03.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

110	**Case No.:20/18/81-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00314/AM20/	RLA File :34/24/040/00246/AM20/	Lic.No/Date:3410045611 14.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

111	**Case No.:17/18/81-ALC2/2019**	Party Name: PEARL INSULATIONS PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00311/AM20/	RLA File :07/24/040/00177/AM20/	Lic.No/Date:0710115682 14.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

112	**Case No.:21/18/81-ALC2/2019**	Party Name: JAIN FGL METAL INDUSTRIES	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00315/AM20/	RLA File :04/24/040/00128/AM20/	Lic.No/Date:0410166275 15.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

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	Case No.:23/18/81-ALC2/2019	Party Name: DEWAN & SONS	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00317/AM20/	RLA File :05/23/040/00288/AM20/	Lic.No/Date:0510412532 18.11.2019	Deferred
113	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

	Case No.:24/18/81-ALC2/2019	Party Name: PRIYANKA INDIA PVT.LTD.	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00318/AM20/	RLA File :05/24/040/00484/AM20/	Lic.No/Date:0510412547 19.11.2019	Deferred
114	**Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 10.01.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

	Case No.:30/18/81-ALC2/2019	Party Name: ALUTOP	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00324/AM20/	RLA File :07/24/040/00186/AM20/	Lic.No/Date:0710115721 21.11.2019	Deferred
115	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

	Case No.:26/18/81-ALC2/2019	Party Name: LASER POWER & INFRA PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00320/AM20/	RLA File :02/24/040/00115/AM20/	Lic.No/Date:0210209555 21.11.2019	Deferred
116	**Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 14.01.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

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	Case No.:27/18/81-ALC2/2019	Party Name: LEADSTONE ENERGY LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
117	HQ File :01/81/050/00321/AM20/	RLA File :02/24/040/00121/AM20/	Lic.No/Date:0210209560 21.11.2019	Deferred

Decision: The Committee considered the case as per agenda and decided to refer the case to MSME for examination as per advice of representative of DPIIT.

The case stands deferred.

	Case No.:28/18/81-ALC2/2019	Party Name: CYPRESS INDUSTRIES INDIA PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00322/AM20/	RLA File :08/24/040/00264/AM20/	Lic.No/Date:0810146629 22.11.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MSME as under:

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ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
85444299	Wiring Harness (Each Export Item Should Contain 1 Meter Sleeve, 10 Meter Wire, 1 No. Ceramic Tube Big And 1 Meter Shrink Tube)	13500.000 Number	1	85389000	Sleeve	Net to Net
			2	85441190	Wire	Net to Net
			3	69099000	Ceramic Tube Big	As per GN-4
			4	85441190	Shrink Tubes	Net to Net

Note: The applicant should import relevant items only.

RA concerned may take suitable consequential action accordingly.

	Case No.:31/18/81-ALC2/2019	Party Name: RAJHANS METALS PVT. LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00325/AM20/	RLA File :24/24/040/00036/AM20/	Lic.No/Date:2410042932 22.11.2019	Deferred

119 **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 09.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application.

The case stands deferred.

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120	**Case No.:32/18/81-ALC2/2019**	Party Name: JINDAL SAW LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00326/AM20/	RLA File :05/23/040/00317/AM20/	Lic.No/Date:0510412635 25.11.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 09.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee reminded Consultant (TEC-3) to expedite the comments. The case stands deferred.			

121	**Case No.:36/18/81-ALC2/2019**	Party Name: AKSHAY ALUMINIUM ALLOYS (P) LTD.	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00330/AM20/	RLA File :05/23/040/00331/AM20/	Lic.No/Date:0510412654 26.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

122	**Case No.:37/18/81-ALC2/2019**	Party Name: NAMO ALLOYS PVT LTD	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00331/AM20/	RLA File :05/24/040/00505/AM20/	Lic.No/Date:0510412655 26.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

123	**Case No.:33/18/81-ALC2/2019**	Party Name: THYSSENKRUPP ELECTRICAL STEEL INDIA PVT. LTD.	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00327/AM20/	RLA File :31/83/040/00112/AM20/	Lic.No/Date:3110067607 26.11.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments of Consultant (SKB): 1. Percentage wise wastage at every stage of operation for manufacturing of Cold Rolled Grain			

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Oriented Electrical Steel coils from Hot Rolled Annealed & Pickled coils.

2. What is the basis of consumption of consumables like Rolling Mill Rolls, Rolling Oil, Magnesium Dioxide and Titanium Dioxide? Do you have authentic documentary proof of consumption of input of any plant (Thyssen/Nippon/Posco), manufacturing CRGO?
3. What is the difference between Magnesium Oxide Powder, Titanium Dioxide and Organic/Inorganic Coatings Materials?
4. What are the generic names of Organic/Inorganic Coatings?
5. How much square meter VCI Rusto paper is required for per tonne export of CRGO and thickness thereof in micron?
6. How they have arrived on the requirement of LPG as fuel for per tonne production of CRGO? Have they installed LPG storage facility? Have they got permission for storage of LPG? If yes, please furnish documentary evidence.

The case stands deferred.

	Case No.:34/18/81-ALC2/2019	Party Name: THYSSENKRUPP ELECTRICAL STEEL INDIA PVT. LTD.	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00328/AM20/	RLA File :31/83/040/00113/AM20/	Lic.No/Date:3110067608 26.11.2019	Deferred

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Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments of Consultant (SKB):

1. Percentage wise wastage at every stage of operation for manufacturing of Cold Rolled Grain Oriented Electrical Steel coils from Hot Rolled Annealed & Pickled coils.
2. What is the basis of consumption of consumables like Rolling Mill Rolls, Rolling Oil, Magnesium Dioxide and Titanium Dioxide? Do you have authentic documentary proof of consumption of input of any plant (Thyssen/Nippon/Posco), manufacturing CRGO?
3. What is the difference between Magnesium Oxide Powder, Titanium Dioxide and Organic/Inorganic Coatings Material?
4. What are the generic names of organic/inorganic Coatings?
5. How much square meter VCI Rusto Paper is required for per tonne export of CRGO and thickness thereof in micron?
6. How they have arrived on the requirement of LPG as fuel for per tonne production of CRGO? Have they installed LPG storage facility? Have they got permission for storage of LPG? If yes, please furnish documentary evidence.

The case stands deferred.

125	**Case No.:35/18/81-ALC2/2019**	Party Name: THYSSENKRUPP ELECTRICAL STEEL INDIA PVT. LTD.	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00329/AM20/	RLA File :31/83/040/00111/AM20/	Lic.No/Date:3110067609 26.11.2019	Deferred

Decision: The Committee considered the case as per agenda and decided to seek from the applicant

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to furnish following information as per written comments of Consultant (SKB):

1. Percentage wise wastage at every stage of operation for manufacturing of Cold Rolled Grain Oriented Electrical Steel coils from Hot Rolled Annealed & Pickled coils.
2. What is the basis of consumption of consumables like Rolling Mill Rolls, Rolling Oil, Magnesium Dioxide and Titanium Dioxide? Do you have authentic documentary proof of consumption of input of any plant (Thyssen/Nippon/Posco), manufacturing CRGO?
3. What is the difference between Magnesium Oxide Powder, Titanium Dioxide and Organic/Inorganic Coatings Materials?
4. What are the generic names of organic/inorganic Coatings?
5. How much square meter VCI Rusto paper is required for per tonne export of CRGO and thickness thereof in micron?
6. How they have arrived on the requirement of LPG as fuel for per tonne production of CRGO? Have they installed LPG storage facility? Have they got permission for storage of LPG? If yes, please furnish documentary evidence.

The case stands deferred.

126	**Case No.:38/18/81-ALC2/2019**	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00332/AM20/	RLA File :04/24/040/00133/AM20/	Lic.No/Date:0410166303 27.11.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 10.01.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

127	**Case No.:39/18/81-ALC2/2019**	Party Name: WIELAND METALS INDIA PRIVATE LTD .	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00333/AM20/	RLA File :07/24/040/00199/AM20/	Lic.No/Date:0710115756 27.11.2019	Deferred

Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 14.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.

The case stands deferred.

128	**Case No.: 40/18/81-ALC2/2019**	Party Name: CONSOLIDATED COIN COMPANY PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00334/AM20/	RLA File :05/23/040/00325/AM20/	Lic.No/Date:0510412681 28.11.2019	Deferred

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	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 14.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

	Case No.:42/18/81-ALC2/2019	Party Name: MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
129	HQ File :01/81/050/00336/AM20/	RLA File :32/21/040/00166/AM20/	Lic.No/Date:3210079262 29.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and decided to refer the case to DHI for examination & comments. The case stands deferred.			

	Case No.:41/18/81-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
130	HQ File :01/81/050/00335/AM20/	RLA File :03/95/040/00839/AM20/	Lic.No/Date:0310833103 29.11.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 10.01.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

	Case No.:43/18/81-ALC2/2019	Party Name: JINDAL SAW LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
131	HQ File :01/81/050/00337/AM20/	RLA File :05/23/040/00333/AM20/	Lic.No/Date:0510412749 03.12.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 16.01.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

	Case No.:45/18/81-ALC2/2019	Party Name: DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
132	HQ File :01/81/050/00339/AM20/	RLA File :03/94/040/00675/AM20/	Lic.No/Date:0310833218 04.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of			

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	application has not yet been received from the applicant and in this regard, an email was sent on 14.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

133	**Case No.:3/21/81-ALC2/2019**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00378/AM20/	RLA File :34/24/040/00296/AM20/	Lic.No/Date:3410045749 30.12.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 14.01.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

134	**Case No.:2/21/81-ALC2/2019**	Party Name: SUKRUT ELECTRIC COMPANY PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00377/AM20/	RLA File :31/83/040/00119/AM20/	Lic.No/Date:3110067639 30.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 14.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

135	**Case No.:1/21/81-ALC2/2019**	Party Name: ULTRA ENGINEERS	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00376/AM20/	RLA File :31/83/040/00129/AM20/	Lic.No/Date:3110067638 30.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 14.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

136	**Case No.:5/21/81-ALC2/2019**	Party Name: AMAR KNITMESH TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File	RLA File	Lic.No/Date:3010104976	Deferred

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	:01/81/050/00380/AM20/	:30/24/040/00102/AM20/	31.12.2019	
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 14.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

	Case No.:4/21/81-ALC2/2019	Party Name: KUNJ FORGINGS PVT.LTD.	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00379/AM20/	RLA File :05/23/040/00379/AM20/	Lic.No/Date:0510413153 31.12.2019	Deferred
137	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 14.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

	Case No.:6/21/81-ALC2/2019	Party Name: NORDEX INDIA PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00381/AM20/	RLA File :07/24/040/00234/AM20/	Lic.No/Date:0710115967 01.01.2020	Deferred
138	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 14.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

	Case No.:7/21/81-ALC2/2019	Party Name: JAY BHAWANI METAL INDUSTRIES	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00382/AM20/	RLA File :03/94/040/00824/AM20/	Lic.No/Date:0310833864 02.01.2020	Deferred
139	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 14.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

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140	**Case No.:12/21/81-ALC2/2019**	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00387/AM20/	RLA File :04/24/040/00146/AM20/	Lic.No/Date:0410166407 02.01.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 14.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

141	**Case No.:10/21/81-ALC2/2019**	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00385/AM20/	RLA File :05/23/040/00382/AM20/	Lic.No/Date:0510413204 03.01.2020	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 21.01.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

142	**Case No.:11/21/81-ALC2/2019**	Party Name: LOTUS AVIATION TECHNOLOGY PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00386/AM20/	RLA File :05/23/040/00391/AM20/	Lic.No/Date:0510413205 03.01.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 14.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

143	**Case No.:9/21/81-ALC2/2019**	Party Name: R T JAIN & COMPANY	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00384/AM20/	RLA File :03/95/040/00968/AM20/	Lic.No/Date:0310833889 03.01.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 14.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

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144	**Case No.:8/21/81-ALC2/2019**	Party Name: RHJ TUBES PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00383/AM20/	RLA File :03/95/040/00969/AM20/	Lic.No/Date:0310833880 03.01.2020	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 16.01.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

145	**Case No.:13/21/81-ALC2/2019**	Party Name: METALLOYS RECYCLING LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00388/AM20/	RLA File :03/95/040/00975/AM20/	Lic.No/Date:0310833905 06.01.2020	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (SKB) on 21.01.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

146	**Case No.:14/21/81-ALC2/2019**	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00389/AM20/	RLA File :03/95/040/00966/AM20/	Lic.No/Date:0310833925 06.01.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 14.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

147	**Case No.:15/21/81-ALC2/2019**	Party Name: PARAM INDUSTRIES	Meet No/Date:21/81-ALC2/2019 22.01.2020	**Status:**
	HQ File :01/81/050/00390/AM20/	RLA File :03/95/040/00943/AM20/	Lic.No/Date:0310833956 07.01.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 14.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

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OFFLINE CASES

Sl. No.	Party's Name/Lic. No.	HQ/RA File No.	Case History	Decision	Status
R1	VOITH HYDRO PRIVATE LIMITED 0510397430 dated 28.01.2016	01/81/050/00 517/AM16/ 05/24/040/00 530/AM16/	The case was rejected in M. No. 26/81 dated 21.03.2017 due to non-submission of reply of deficiency letter dated 01.11.2016. The applicant vide letter dated 16.08.2019 furnished reply to DHI deficiency letter dated 01.11.2016 and requested for ratification of ad-hoc norms. The representation was referred to DHI on 29.10.2019. The representative of DHI in M. No. 15/81 dated 30.10.2019 requested to send again the complete set of application to DHI for examination of the case. The case was last considered in M. No. 18/81 dated 11.12.2019 and the representative of DHI informed in the meeting that the case is under examination. A reminder was issued to DHI on 20.01.2020.	The representative of DHI informed that the applicant has not submitted calculation for each raw material separately. Therefore, the Committee decided to seek from the applicant **to submit calculation for each raw material separately**.	Deferred
R2	HAVELLS INDIA LTD. 0510391800 dated 29.10.2014	01/81/050/00 469/AM15/ 05/23/040/00 332/AM15/	The case was rejected in M. No. 9/81 dated 11.08.2015 due to non-submission of reply of DIPP deficiency letter dated 11.05.2015. The applicant vide letter dated 03.01.2019 has requested for ratification of the norms. The case was considered in M. No. 12/81 dated 18.09.2019. As per NC decision, the case was referred to DPIIT on 23.10.2019. It may be noted that the applicant has not deposited composition fee and reply to DPIIT's deficiency letter dated 11.05.2015. The case was again considered in M. No. 15/81 dated 30.10.2019. The Committee noted that the request has been received beyond 90 days from last decision and decided to ask the applicant to deposit a composition fee of Rs.5000/- for considering the case along with reply of deficiency letter dated 11.05.2019. As per NC decision of M. No. 15/81 dated 30.10.2019, a composition fee letter along with a copy of D/L dated 11.05.2015 have been sent to applicant via email dated 30.10.2019. The case was last considered in M. No. 18/81 dated 11.12.2019 and decided to wait for	The Committee decided to seek from the applicant to furnish following information as per written comments of DPIIT vide U. O. No.: P-47011/309/2019-TSW dated 21.01.2020: 1. Information in respect of Sl. No. 3 of the SDF, export product wise. 2. Process of manufacture with wastage claimed at each stage of manufacturing. 3. Use of import items with detailed justification /calculation for the requirement of quantities of these items. 4. Total requirement of each import item, export product wise, in a tabular form. 5. Quantity of some of the import items (Import items at Sl. No.1 to 7, 10 to 12, 14 to 17, 19 to 23,	Deferred

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			the applicant's reply.	25 to 27, 29 to 34, 36 & 37) have been given in fraction number and the same may be clarified.	
R3	ANAND ARC LIMITED 0310819142 dated 14.02.2018	01/81/050/00 007/AM19/ 03/94/040/00 914/AM18/	The case was rejected in M. No. 02/81 dated 29.05.2018 and after due deliberation noted there is no correlation of between import and export items mentioned in the AA. The applicant vide letter dated 02.03.2019 has requested for ratification of ad-hoc norms and stated that the company is manufacturing of welding consumable products as per AWS standard. All products are manufactured in accordance with American welding standard (AWS) and export throughout the world. The case was considered in M. No. 12/81 dated 18.09.2019 and decided to refer the case to Consultant (TEC-3) for examination and call the applicant for personal hearing. The case was referred to Consultant (TEC-3) on 24.10.2019. Nobody was appeared for personal hearing on behalf of the applicant in M. No. 15/81 dated 30.10.2019. The Committee decided to give one more opportunity to the applicant for personal hearing to explain the case before Norms Committee. As per NC decision, an email was sent on 28.11.2019 to attend PH on 11.12.2019. Nobody appeared for personal hearing on behalf of the applicant in M. No. 18/81dated 11.12.2019. The Committee decided to give last opportunity to the applicant for personal hearing to explain the case before Norms Committee. As per NC decision, an email dated 10.01.2020 sent again to applicant requesting to attend PH on 22.01.2020.	The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. The Committee decided to fix the ad-hoc norms as per written comments of Consultant (TEC-3) as under:	**Approved**

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
72292000	Wire of other Alloy Silico Manganese Steel	1500.000 MT	72279090	Plain wire Rod 5.5mm Grade ER70S-6	1.01 Kgs/Kg content in the export product

Note: Grade of import material will match with grade used in export.

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		RA concerned may take suitable consequential action accordingly.			
R4	TRAFOMEC INDIA MAGNETICS PRIVATE LIMITED 0710083779 dated 08.11.2011	01/81/050/00 325/AM12/ 07/24/040/00 258/AM12/	The case was rejected in M. No. 9/81-ALC2/2013 dated 16.07.2013 due to non-submission of reply to deficiency letter dated 01.02.2013. The applicant's reply dated 30.06.2015 along with their earlier reply dated 17.09.2012 were forwarded to DHI on 19.02.2016. The case was considered in offline Agenda in M. No. 23/81 & 25/81 dated 23.02.2016 & 07.03.2017 respectively. The case was again rejected in M. No. 08/81 dated 11.07.2017 due to non-submission of reply to deficiency letter dated 19.04.2017. The applicant vide letter dated 01.05.2019 furnished reply and requested to ratify the ad-hoc norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to DHI. As per decision, the case was referred to DHI on 25.10.2019. The case was last considered in M. No. 18/81dated 11.12.2019 and decided to send the applicant's representation/application to DHI immediately. As per decision, the case has been referred to DHI on 20.01.2020.	The representative of DHI informed in meeting that the relevant documents have not yet been received by DHI. Therefore, the Committee decided to forward all the relevant documents to DHI for examination of the case.	Deferred
R5	BHARAT HEAVY ELECTRICALS LIMITED 1110028319 dated 12.01.2018	01/81/050/00 096/AM19/ 11/24/040/00 006/AM18/	The case was ratified in M. No. 5/81-ALC2/2018 dated 10.10.2018 as per written comments of DHI vide U. O. No. DES-2/BHEL/GTr/2018-TW-HEI. The applicant vide their email dated 26.11.2018 requested for revision of ratified norms. The case was considered as per agenda in M. No. 12/81 dated 18.09.2019, 15/81 dated 30.10.2019 and 18/81 dated 11.12.2019 and decided to send the applicant's representation/ application to DHI immediately.	The Committee noted that the complete set of application has not yet been sent to DHI as decided in M. No. 18/81 dated 11.12.2019. Therefore, the Committee decided to send a copy of application with relevant documents to DHI immediately.	Deferred
R6	BHARAT HEAVY ELECTRICALS LIMITED 1110018794 dated 27.10.2008	01/81/050/00 492/AM09/ 11/24/040/00 024/AM09/	The case was ratified in M. No. 18/81 dated 04.08.2009 as per written comments of DHI vide U. O. No. 3(7)/2009/TSW(B)/334 dated 19.08.2009. The applicant vide letter dated 09.07.2018 had requested for revision of norms on actual import/utilization for import items at Sl. No. 3, 4, 9, 17, 20, 21, 24, 43 and 55 with justification. The case was last	The Committee noted that the case has not yet been referred to DHI as decided in M. No. 18/81 dated 11.12.2019. Therefore, the Committee decided to send a copy of application with relevant documents to DHI immediately.	Deferred

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			considered in M. No. 12/81 dt. 18.09.2019 and 15/81 dt. 30.10.2019 and decided to call the applicant on personal hearing to explain the case. As per NC decision email dated 28.11.2019 sent to applicant requesting to attend PH on 11.12.2019. The Committee considered the case in M. No. 18/81 dated 11.12.2019 and heard the applicant's representative during personal hearing. However, the Committee decided to refer the matter to DHI for further examination of the case.		
R7	TUBEX INDIA 0510400849 dated 19.12.2016	01/81/050/00544/AM17/ 05/24/040/00459/AM17/	The case was rejected in M. No. 8/81-ALC2/2017 dated 11.07.2017 due to non-submission of reply of deficiency letter dated 14.02.2017 as raised by DIPP vide U. O. No. 12/5/2017-TSW/103 dated 24 /01/2017. This case was considered in M. No. 12/81 dt. 18.09.2019 and the Committee noted that the applicant was not furnished the reply of deficiency letter dated 14.02.2017. As per NC decision, an email was sent to the applicant on 22.10.2019 along with D/L dt. 14.02.2017. The case was last considered in M. No. 15/81 dt. 30.10.2019 and it was decided to wait for the reply of the applicant. The Committee considered the case as per agenda in M. No. 18/81 dated 11.12.2019 and decided to remind the applicant. Final reminder was issued to the applicant on 03.12.2019.	The Committee noted that some cases of the same applicant are being examined by Consultant (TEC-3). Hence, the Committee decided to refer the case to Consultant (TEC-3).	Deferred
R8	SHINKWANG ELECTRONICS PRIVATE LIMITED 0510339369 dated 23.11.2012	01/81/050/00419/AM13/ 05/24/040/00313/AM13/	The case was rejected in M. No. 15/81-ALC2/2013 dated 08.10.2013 due to non-submission of reply to MSME deficiency letter vide U.O. No. 30(294)2011-ME dated 26.2.2013. The applicant vide letter dated 10.09.2019 has requested to ratify the norms. However, the applicant had not furnished reply to deficiency letter. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to ask to deposit composition fee of Rs.5000/- as the request has been received beyond 90 days from the date of uploading the NC decision on DGFT website. The case was considered in M. No. 15/81 dt. 30.10.2019 and it was noted that the main file was not available. Therefore, the Committee directed to	The Committee decided to wait for the comments.	Deferred

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			trace the main file and take action as decided in M. No. 12/81 dt. 18.09.2019 immediately. As per NC decision, Composition fee along with copy of D/L dt. 26.02.2013 was sent to the applicant via email dt. 30.10.2019. The Committee considered the case in M. No. 18/81 dated 11.12.2019 and decided to remind the applicant. The applicant was reminded on 17.01.2020. Receipt of composition fee dt. 14.01.2020 received on 20.01.2020. The case was referred to MSME on 21.01.2020. However, no comments have been received yet.		
R9	TUBE PRODUCTS INCORPORATE 3410014376 dated 19.09.2005	01/81/162/00580/AM11/ 34/24/040/00133/AM06/	The case was considered in Offline Agenda in M. No. 32/81dated 25.10.2011 and decided to reject the request of applicant to allow import of Alloy Steel Coil as the above licence is issued under SION and inputs are allowed as per SION. The applicant vide letter dated 03.05.2012 had requested the PRC for realization of policy to accommodate use of utilization of Alloy Steel in Coil in place of Plate. The case was considered in PRC in Meeting No.14/81 dated 17.07.2012 and decided to reject the request to allow input which is not part of SION. The PRC vide letter dated 07.06.2019 advised the applicant to approach the concerned NC for a decision in the matter. Now, the applicant vide letter dated 11.07.2019 has enclosed copies of communications and other supporting documents and requested to ratify the norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to call the applicant for personal hearing to explain the case along with copies of shipping bills. An email dated 18.10.2019 was sent to the applicant to attend PH on 30.10.2019. The case was last considered in M. No. 15/81 dt. 30.10.2019 and it was noted that nobody was appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for personal hearing to explain the case before Norms	The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. The Committee directed to the representative to furnish following information as per advice of Consultant (SKB) as under: 1. Exact details of export items. 2. Use of exact raw materials. 3. To provide explanation for why value addition is low. 4. Type of grade of material used.	**Deferred**

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			Committee. An email dated 28.11.2019 was sent again to the applicant to attend PH on 11.12.2019. The Committee considered the case as per agenda in M. No. 18/81 dated 11.12.2019. The applicant's representative was unable to explain the technical details before Norms Committee during personal hearing. On the request of the representative, the Committee decided to grant one more opportunity of personal hearing to the applicant in the forthcoming NC meeting. PH letter sent on 10.0.2020 requesting to appear for PH on 22.01.2020.		
R10	NSIL EXPORTS LIMITED 5610004970 dated 08.08.2016	01/81/050/00 300/AM17/ 56/24/040/00 025/AM17/	The case was rejected in M. No. 7/81-ALC2/2018 dated 29.11.2018 on the ground that no information was received from the applicant regarding license amendment sheet for export product description as per MoS vide U.O. No. 2(11)/2016-TD dated 29.12.2017. The applicant vide letter dated 17.12.2018 had furnished reply and requested to ratify the norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to MoS. As per decision, the case was referred to MoS on 24.10.2019. The case was considered in M. No. 15/81 dt. 30.10.2019 and decided to wait for the comments. The case was considered in M. No. 18/81dated 11.12.2019 and decided to remind MoS for expediting the comments. A reminder was issued to MoS on 20.01.2020. However, no comments have been received yet.	The representative of MoS informed in meeting that the case is under examination. Therefore, the Committee decided to wait for the comments.	Deferred
R11	STERLITE POWER TRANSMISSIO N LIMITED 0310819587 Dated 07.03.2018	01/81/050/00 030/AM19/ 03/95/040/00 921/AM18/	The case was rejected in M. No. 11/81-ALC2/2018 dated 30.01.2019 due to non-submission of reply to deficiency letter dated18.10.2018. The applicant vide letter received on 17.01.2019 had furnished the reply & requested for ratification of ad-hoc norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to DPIIT. As per decision of, the case was referred to DPIIT on 28.10.2019. The case was last considered in M. No. 15/81 dt. 30.10.2019 and it was noted that the case was under examination as informed by the representative of DPIIT in the meeting. The case was last	The Committee decided to wait for the comments.	Deferred

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			considered in M. No. 18/81dated 11.12.2019 and decided to send the applicant's representation/application to DPIIT. As per decision, the case was referred to DPIIT on 20.01.2020. However, no comments have been received yet.		
R12	GOEL STEELS 0510405509 dated 02.02.2018	01/81/050/00 255/AM19/ 05/23/040/00 429/AM18/	The case was ratified in M. No. 6/81-ALC2/2018 dated 01.11.2018 as per recommendation of Consultant (TEC-3). The applicant vide letter dated 16.08.2019 has requested to allow 10% wastage. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group. The case was last considered in M. No. 15/81 dt. 30.10.2019 and it was decided to wait for the report of study group. The Committee considered the case as per agenda in M. No. 18/81 dated 11.12.2019 and decided to wait for the report of study group. The report of study group is still awaited.	The Committee decided to wait for the report of study group.	Deferred
R13	JAYNA STEEL INDIA 0510406390 dated 09.05.2018	01/81/050/00 260/AM19/ 05/23/040/00 062/AM19/	The case was ratified in M. No. 6/81 dated 01.11.2018 as per recommendation of Consultant (TEC-3). The applicant vide letter dated 10.04.2019 has requested for revision of fixed Norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group. The case was considered in M. No. 15/81 dt. 30.10.2019 and 18/81 dated 11.12.2019 and decided to wait for the report of study group. The report of study group is still awaited.	The Committee decided to wait for the report of study group.	Deferred
R14	JAYNA STEEL INDIA 0510406419	01/81/050/00 259/AM19/ 05/23/040/00	The case was ratified in M. No. 9/81-ALC2/2018 dated 02.01.2019 allowing the quantity of import item with wastage of 7% as per recommendation of	The Committee decided to wait for the report of study group.	Deferred

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	dated 10.05.2018	072/AM19/	representative of MSME and Consultant (TEC-3) with the condition that the grade/technical specifications of the stainless steel imported and that exported should conform. The applicant vide letter dated 10.04.2019 has requested for revision of ratified Norms. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group. The case was considered in M. No. 15/81 dt. 30.10.2019 and 18/81 dated 11.12.2019 and decided to wait for the report of study group. The report of study group is still awaited.		
R15	JAYNA STEEL INDIA 0510406418 dated 10.05.2018	01/81/050/00 261/AM19/ 05/23/040/00 073/AM19/	The case was ratified in M. No. 9/81-ALC2/2018 dated 02.01.2019 allowing the quantity of import item with wastage of 7% as per recommendation of Consultant (TEC-3). The applicant vide letter dated 10.04.2019 has requested to revise their norms with 10% wastage. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group. The case was considered in M. No. 15/81 dt. 30.10.2019 and 18/81 dated 11.12.2019 and decided to wait for the report of study group. The report of study group is still awaited.	The Committee decided to wait for the report of study group.	Deferred
R16	KEI INDUSTRIES LIMITED 0510407612 dated 27.08.2018	01/81/050/00 702/AM19/ 05/23/040/00 226/AM19/	The case was ratified in M. No. 12/81 dated 13.02.2019 on the recommendation of Consultant (TEC-3). The applicant vide letter dated 24.05.2019 has requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to Consultant (TEC-3). As per NC decision, the case was referred to Consultant (TEC-3) on 23.10.2019. The	The Committee decided to wait for the comments.	Deferred

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			case was considered in M. No. 15/81 dt. 30.10.2019 and decided to wait for the comments. The case was last considered in M. No. 18/81dated 11.12.2019 and decided to remind Consultant (TEC-3) for expediting the comments. A reminder was issued to Consultant (TEC-3) on 20.01.2020. However, no comments have been received yet.		
R17	BILCARE LIMITED 3110066383 dated 25.10.2016	01/81/050/00442/AM17/ 31/83/040/00099/AM17/	The case was ratified in M. No. 03/81 dated 14.08.2018 as per written comments of DIPP as approved for AA No. 3110066596 dated 17.02.2017 ratified in M. No. 19/81 dated 05.12.2017. The applicant vide letter dated 31.10.2018 has requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-1): (1.) Percentage net content of import item no. 1 to 3 in export product. (2.) Percentage net content of import item no. 4 & 5 on solid content basis. As per NC decision, D/L was issued on14.10.2019. The case was considered in M. No. 15/81 dt. 30.10.2019 and decided to wait for the applicant's reply. The case was last considered in M. No. 18/81dated 11.12.2019 and decided to remind the applicant. A reminder was sent to the applicant on 03.12.2019.	The Committee decided to forward the applicant's reply dated 04.12.2019 to Consultant (TEC-1) for examination of the case.	Deferred
R18	P. K. STEEL AND METAL WORKS 0510408754 dated 04.12.2018	01/81/050/00937/AM19/ 05/24/040/00490/AM19/	The case was ratified in M. No. 5/81 dated 12.06.2019 on the recommendation of Consultant (TEC-3) and representative of MSME. The applicant vide letter dated 15.07.2019 has requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group. The case was considered in M. No. 15/81 dt. 30.10.2019 and decided to wait for the report of study group. The case was last considered in M. No. 18/81dated	The Committee decided to wait for the report of study group.	Deferred

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			11.12.2019 and decided to wait for the report of study group. The report of study group is still awaited.		
R19	ASHISH FOILS PVT. LIMITED 0510405415 dated 19.01.2018	01/81/050/00850/AM19/05/23/040/00414/AM18/	The case was ratified in M. No. 14/81 dated 13.03.2019 on the recommendation of Consultant (TEC-3) and representative of MSME. The applicant vide representation dated 07.12.2019 requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group. The case was considered in M. No. 15/81 dt. 30.10.2019 and decided to wait for the report of study group. The case was last considered in M. No. 18/81dated 11.12.2019 and decided to wait for the report of study group. The report of study group is still awaited.	The Committee decided to wait for the report of study group.	Deferred
R20	SHRI PARSHAVNATH IMPEX (INDIA) 0510407088 dated 05.07.2018	01/81/050/00332/AM19/05/24/040/00202/AM19/	The case was ratified in M. No. 8/81 dated 19.12.2018 on the recommendation of Consultant (TEC-3) by allowing 7% wastage. The applicant vide representation dated 19.04.2019 requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group. The case was considered in M. No. 15/81 dt. 30.10.2019 and it was decided to wait for the report of study group. The case was last considered in M. No. 18/81dated 11.12.2019 and decided to wait for the report of study group. The report of study group is still awaited.	The Committee decided to wait for the report of study group.	Deferred
R21	PADMAVATI EXPORT 0510406991 dated 28.06.2018	01/81/050/00299/AM19/05/24/040/00180/AM19/	The case was ratified in M. No. 8/81 dated 19.12.2018 on the recommendation of Consultant (TEC-3) by allowing 7% wastage.	The Committee decided to wait for the report of study group.	Deferred

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			The applicant vide representation dated 26.04.2019 requested for revision of ratified norms. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group. The case was considered in M. No. 15/81 dt. 30.10.2019 and decided to wait for the report of study group. The case was last considered in M. No. 18/81dated 11.12.2019 and decided to wait for the report of study group. The report of study group is still awaited.		
R22	PADMAVATI EXPORT 0510406414 dated 10.05.2018	01/81/050/00298/AM19/ 05/24/040/00020/AM19/	The case was ratified in M. No. 6/81 dated 01.11.2018 on the recommendation of Consultant (TEC-3). The applicant vide representation dated 26.04.2019 requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group. The case was considered in M. No. 15/81 dt. 30.10.2019 and decided to wait for the report of study group. The case was last considered in M. No.18/81 dated 11.12.2019 and decided to wait for the report of study group. The report of study group is still awaited.	The Committee decided to wait for the report of study group.	Deferred
R23	VERSATILE CARD TECHNOLOGY PVT. LTD. 0410163278 dated 27.06.2017	01/81/050/00290/AM18/ 04/24/040/00062/AM18/	The case was ratified in M. No. 05/81-ALC2/2018 dated 10.10.2018 as per comments of MeitY vide U. O. No. 17(43)/2016-IPHW dated 24.09.2018. The applicant vide letter dated 08.07.2019 has requested for revision of ratified norms stating that the NC had allowed wastage at lowest but actual process wastage is higher than the allowed wastage. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to MeitY for examination. As per NC decision, the applicant's	The Committee considered the case as per agenda and noted that MeitY vide email dated 22.01.2020 stated that the application has been examined in MeitY and it is opined the party has been provided the design wastage as claimed by them however the process wastage has been provided on the basis of earlier cases of similar type. In the view of above comments, the	Rejected

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			representation was referred to MeitY on 16.09.2019. The case was considered in M. No. 15/81 dt. 30.10.2019 and decided to wait for the comments. The case was last considered in M. No. 18/81dated 11.12.2019 and decided to remind MeitY for expediting the comments. A reminder was issued to MeitY on 20.01.2020.	Committee decided to maintain the decision status quo.	
R24	PRIYANKA INDIA PVT. LTD. 0510410078 dated 28.03.2019	01/81/050/01184/AM19/ 05/24/040/00724/AM19/	The case was ratified in M. No. 04/81-ALC2/2019 dated 29.05.2019 as recommended by Consultant (TEC-3). The applicant vide letter dated 27.08.2019 requested to reconsider their case for allowing 10% wastage. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicant manufacturing same/similar products. A decision would be taken based on the report of the study group. The case was considered in M. No. 15/81 dt. 30.10.2019 and decided to wait for the report of study group. The case was last considered in M. No. 18/81dated 11.12.2019 and decided to wait for the report of study group. The report of study group is still awaited.	The Committee decided to wait for the report of study group.	Deferred
R25	PRIYANKA INDIA PVT. LTD. 0510410088 dated 28.03.2019	01/81/050/01186/AM19/ 05/24/040/00745/AM19/	The case was ratified in M. No. 4/81-ALC2/2019 dated 29.05.2019 as recommended by Consultant (TEC-3). The applicant vide letter dated 27.08.2019 requested to reconsider their case for allowing 10% wastage. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group. The case was considered in M. No. 15/81 dt. 30.10.2019 and decided to wait for the report of study group. The case was last considered in M. No. 18/81dated 11.12.2019 and decided to wait for the report of study group. The report of study group is still awaited.	The Committee decided to wait for the report of study group.	Deferred
R26	SANEET	01/81/050/00	The case was ratified in M. No. 14/81-	The Committee decided to	Deferred

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	STEELS 510406371 dated 09.05.2018	802/AM19/ 05/24/040/00069/AM19/	ALC2/2018 dated 13.03.2019 on the recommendation of Consultant (TEC-3) and representative of MSME. The applicant vide letter dated 12.04.2019 has requested to revise the norms with 10% wastage. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group. The case was considered in M. No. 15/81 dt. 30.10.2019 and decided to wait for the report of study group. The case was last considered in M. No. 18/81dated 11.12.2019 and decided to wait for the report of study group. The report of study group is still awaited.	wait for the report of study group.	
R27	SANEET STEELS 0510407021 dated 29.06.2018	01/81/050/00328/AM19/ 05/24/040/00189/AM19/	The case was ratified in M. No. 8/81-ALC2/2018 dated 19.12.2018 on the recommendation of Consultant (TEC-3) by allowing 7% wastage. The applicant vide letter dated 12.04.2019 has requested to revise their norms with 10% wastage. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group. The case was considered in M. No. 15/81 dt. 30.10.2019 and decided to wait for the report of study group. The report of study group is still awaited. The case was last considered in M. No. 18/81dated 11.12.2019 and decided to wait for the report of study group. The report of study group is still awaited.	The Committee decided to wait for the report of study group.	Deferred
R28	ARMOR PLAST LIMITED 0710113842 dated 12.09.2018	01/81/050/00655/AM19/ 07/24/040/00156/AM19/	The case was ratified in M. No. 05/81 dated 12.06.2019 on repeat basis as approved for AA No.0710111799 dated 21.06.2017 in M. No. 3/81-ALC2/2019 dated 15.05.2019 as recommended by Consultant (TEC-3). The applicant vide letter dated 15.07.2019 has requested for revision of ratified	The Committee decided to forward the applicant's reply dated 04.12.2019 to Consultant (TEC-3) for examination of the case.	Deferred

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			norms. This case was considered in M. No. 12/81 dt. 18.09.2019 and decided to ask the applicant to furnish copies of shipping bills. As per NC decision, D/L was issued on 14.10.2019. The case was considered in M. No. 15/81 dt. 30.10.2019 and decided to wait for the applicant's reply. The case was last considered in M. No. 18/81dated 11.12.2019 and decided to remind the applicant. Final reminder was sent to the applicant on 03.12.2019.		
R29	ARMOR PLAST LTD 0710113649 Dated 27.07.2018	01/81/050/00448/AM19/ 07/24/040/00110/AM19/	The case was approved in M. No. 5/81-ALC2/2019 dated 12.06.2019 on repeat basis as approved for AA No. 0710111799 dated 21.06.2017 in M. No. 3/81-ALC2/2019 dated 15.05.2019 on the recommendation of Consultant (TEC-3). The applicant vide letter dated 15.07.2019 stated that they had already completed the export obligation against the AA and there is no provision to amend the export shipping bills from the customs. Therefore, they have requested to remove the word "Tubes" from the export item. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to ask the applicant to furnish copies of shipping bills. As per NC decision, D/L was sent on 14.10.2019. The case was considered in M. No. 15/81 dt. 30.10.2019 and it was decided to wait for the applicant's reply. The case was last considered in M. No. 18/81dated 11.12.2019 and decided to remind the applicant. A reminder was sent to the applicant on 03.12.2019.	The Committee decided to forward the applicant's reply dated 04.12.2019 to Consultant (TEC-3) for examination of the case.	Deferred
R30	ARMOR PLAST LTD 0710112339 dated 01.11.2017	01/81/050/00884/AM19/ 07/24/040/00217/AM18/	The case was ratified in M. No. 4/81 dated 29.05.2019 as recommended by Consultant (TEC-3). The applicant vide letter dated 15.06.2019 stated that they had already completed the export obligation against the AA and there is no provision to amend the export shipping bills from the customs. Therefore, they have requested to remove the word "Tubes" from the export item. This case was considered in M. No. 12/81 dt. 18.09.2019 and decided to ask the applicant to furnish copies of shipping bills. As per NC decision, D/L was sent on 14.10.2019. The case was considered	The Committee decided to forward the applicant's reply dated 04.12.2019 to Consultant (TEC-3) for examination of the case.	Deferred

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			in M. No. 15/81 dt. 30.10.2019 and decided to wait for the applicant's reply. The case was last considered in M. No. 18/81dated 11.12.2019 and decided to remind the applicant. A reminder was sent to the applicant on 03.12.2019.		
R31	MOKSH EXIM 0510409095 dated 27.12.2018	01/81/050/00 938/AM19/ 05/24/040/00 542/AM19/	The case was ratified in M. No. 01/81 dated 10.04.2019 taking cue from SION C-22 as recommended by MSME. The applicant vide letter dated 13.05.2019 has requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group. The case was considered in M. No. 15/81 dt. 30.10.2019 and decided to wait for the report of study group. The case was last considered in M. No. 18/81dated 11.12.2019 and decided to wait for the report of study group. The report of study group is still awaited.	The Committee decided to wait for the report of study group.	Deferred
R32	BHARAT WIRE ROPES LTD. 0310819950 dated 20.03.2018	01/81/050/00 232/AM19/ 03/94/040/00 983/AM18/	The case was ratified in M. No. 6/81 dated 01.11.2018 on the recommendation of Consultant (TEC-3). The applicant vide letter dated 13.06.2019 requested for correction in quantity i.e. correction in calculation i.e. error in norms for items at Sr. Nos. 1 & 2. (Enhancement in quantity of Zinc as allowed under SION C670). The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to ask the applicant to furnish details of calculations as stated by the applicant. As per NC decision, D/L was issued on 14.10.2019. The applicant's reply dated 12.11.2019 was forwarded to Consultant (TEC-3) on 06.12.2019. The case was last considered in M. No. 18/81dated 11.12.2019 and decided to wait for comments. A reminder was also issued to Consultant (TEC-3) on 20.01.2020. However, no comments have been received yet.	The Consultant (TEC-3) informed that there is no merit to consider the applicant representation dated 13.06.2019 & 12.11.2019 as there is no mistake in calculations. Therefore, the Committee decided to **reject** the applicant's request of revision of ratified ad-hoc norms.	Rejected
R33	BHARAT WIRE	01/81/050/00	The case was ratified in M. No. 6/81	The Committee decided to wait	Deferred

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	ROPES LTD. 0310820591 dated 23.04.2018	234/AM19/ 03/94/040/00 039/AM19/	dated 01.11.2018 on the recommendation of Consultant (TEC-3). The applicant vide letter dated 14.06.2019 has requested for enhancement in quantity of Zinc as allowed under SION C 670. This case was considered in M. No. 12/81 dated 18.09.2019 and decided to ask the applicant to furnish details of calculations as stated by the applicant. As per NC decision, D/L was issued on 14.10.2019. The case was considered in M. No. 15/81 dt. 30.10.2019 and decided to wait for the applicant's reply. The case was last considered in M. No. 18/81dated 11.12.2019 and decided to remind the applicant. A reminder was issued to the applicant on 03.12.2019.	for the applicant's reply.	
R34	BHARAT WIRE ROPES LTD. 0310819949 dated 20.03.2018	01/81/050/00 233/AM19/ 03/94/040/00 982/AM18/	The case was ratified in M. No. 6/81 dated 01.11.2018 on the recommendation of Consultant (TEC-3). The applicant vide letter dated 13.06.2019 has requested for correction in quantity i.e. correction in calculation error in norms for items at Sr. Nos. 1 & 2. Enhancement in quantity of Zinc as allowed under SION C670. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to ask the applicant to furnish details of calculations as stated by the applicant. As per NC decision, D/L was issued on 14.10.2019. The case was considered in M. No. 15/81 dt. 30.10.2019 and decided to wait for the applicant's reply. The case was last considered in M. No. 18/81dated 11.12.2019 and decided to remind the applicant. A reminder was issued to the applicant on 03.12.2019.	The Committee decided to wait for the applicant's reply.	Deferred
R35	POLYCAB WIRES PVT. LTD. 0310816399 dated 17.10.2017	01/81/050/00 472/AM18/ 03/95/040/00 522/AM18/	The case was ratified in M. No. 3/81-ALC2/2018 dated 14.08.2018 (actually held on 20.08.2018, 23.08.2018 and 28.08.2018). The applicant vide letter dated 12.12.2018 requested for correction in export product item No. 5.03 as quantities in length and weight has been interchanged. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to Consultant (TEC-3) for examination. The case was considered in M. No. 15/81 dt. 30.10.2019 and 18/81 dated	The Committee considered the case as per agenda. On the recommendations of Consultant (TEC-3), the Committee decided to amend quantity ratified in item No. 5.03 as length 3000 meter and weight 8.070 MT. **Note: The rest of decision of M. No. 3/81-ALC2/2018 dated 14.08.2018 (actually held on 20.08.2018, 23.08.2018 and**	Approved

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			11.12.2019 and directed to forward the applicant's representation to Consultant (TEC-3) immediately.	**28.08.2018) will remain unchanged.** RA concerned may take suitable consequential action accordingly.	
R36	POLYCAB WIRES PVT. LTD. 0310818249 dated 05.01.2018	01/81/050/00 155/AM19/ 03/95/040/00 806/AM18/	The case was ratified in M. No. 3/81-ALC2/2018 dated 14.08.2018 (actually held on 20.08.2018, 23.08.2018 and 28.08.2018). The applicant vide letter dated 12.12.2018 requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to Consultant (TEC-3) for examination. The case was considered in M. No. 15/81 dt. 30.10.2019 and 18/81 dated 11.12.2019 and directed to forward the applicant's representation to Consultant (TEC-3) immediately.	The Committee considered the case as per agenda and decided to enhance the weight of export product 5.02 as **0.465 MT** from 0.173 MT. **Note: The rest of decision of M. No. 3/81-ALC2/2018 dated 14.08.2018 (actually held on 20.08.2018, 23.08.2018 and 28.08.2018) will remain unchanged.** RA concerned may take suitable consequential action accordingly.	Approved
R37	POLYCAB WIRES PVT. LTD. 0310818064 dated 28.12.2017	01/81/050/00 018/AM19/ 03/95/040/00 787/AM18/	The case was ratified in M. No. 2/81-ALC2/2018 dated 29.05.2018 (actually held on 18.07.2018) taking cue from AA No. 0310815474 dated 01.09.2017 ratified in M. No. 23/81-ALC2/2017 dated 06.03.2018. The applicant vide letter dated 12.12.2018 requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to Consultant (TEC-3) for examination. The case was considered in M. No. 15/81 dt. 30.10.2019 and 18/81 dated 11.12.2019 and directed to forward the applicant's representation to Consultant (TEC-3) immediately.	The Committee considered the case as per agenda and Consultant (TEC-3) informed that the wastage of item at Sl. No. 7 & 8 has interchanged and needs correction. Therefore, the Committee decided to ask from the applicant to provide clarification for the same.	Deferred
R38	SHIVA UTENSILS INDUSTRIES PVT. LTD. 0510406463 dated 15.05.2018	01/81/050/00 329/AM19/ 05/24/040/00 088/AM19/	The case was ratified in M. No. 9/81-ALC2/2018 dated 02.01.2019 allowing the quantity of import item with wastage of 7% as per recommendation of Consultant (TEC-3). The applicant vide letter dated 12.04.2019 has requested to revise their norms with 10% wastage. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain	The Committee decided to wait for the report of study group.	Deferred

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			wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group. The case was considered in M. No. 15/81 dt. 30.10.2019 and it was decided to wait for the report of study group. The case was last considered in M. No. 18/81dated 11.12.2019 and decided to wait for the report of study group. The report of study group is still awaited.		
R39	SHIVA UTENSILS INDUSTRIES PVT. LTD. 0510406780 dated 07.06.2018	01/81/050/00330/AM19/ 05/24/040/00138/AM19/	The case was ratified in M. No. 08/81-ALC2/2018 dated 19.12.2018 as per recommendation of Consultant (TEC-3) by allowing 7% wastage. The applicant vide letter dated 12.04.2019 has requested to revise their norms with 10% wastage. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group. The case was considered in M. No. 15/81 dt. 30.10.2019 and it was decided to wait for the report of study group. The case was last considered in M. No. 18/81dated 11.12.2019 and decided to wait for the report of study group. The report of study group is still awaited.	The Committee decided to wait for the report of study group.	Deferred
R40	SIDDHI TRADERS 0510406537 dated 21.05.2018	01/81/050/00333/AM19/ 05/24/040/00093/AM19/	The case was ratified in M. No. 9/81-ALC2/2018 dated 02.01.2019 by allowing quantity of import item with 7% wastage as per recommendation of Consultant (TEC-3). The applicant vide letter dated 12.04.2019 has requested to revise their norms with 10% wastage. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group. The case was considered in M. No. 15/81 dt. 30.10.2019 and it was decided to wait for the report of study group. The case was last considered in M. No.	The Committee decided to wait for the report of study group.	Deferred

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			18/81dated 11.12.2019 and decided to wait for the report of study group. The report of study group is still awaited.		
R41	JINDAL SAW LIMITED 0510400595 dated 02.12.2016	01/81/050/00 452/AM17/ 05/23/040/00 393/AM17/	The case was ratified in M. No. 6/81-ALC2/2017 dated 13.06.2017 as per DIPP U. O. No.12/45/2017-TSW/89 dated 13.06.2017. The applicant vide letter dated 06.06.2019 stated that NC had permitted less quantity of Polyethylene (HDPE) against import item Nos.13, 26 & 39 and requested to allow the differential quantity of Polyethylene (HDPE) as calculated and applied in the AA. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to Consultant (TEC-3). As per decision, the case was referred to Consultant (TEC-3) on 28.10.2019. The case was considered in M. No. 15/81 dt. 30.10.2019 and it was decided to wait for the comments. The case was last considered in M. No. 18/81dated 11.12.2019 and decided to remind Consultant (TEC-3) for expediting the comments.	The Committee considered the case as per agenda. On the basis of study group report, the following norms are revised by considering the applicant's representation dated 06.06.2019 s as per written comments given by Consultant (TEC-3) dated 18.12.2019 as under:	Approved
			Export items: The following words may be added in description of the export products: 1. **"Coating thickness- Polyethylene 2525 Micron & Coating area 294 Sq. Mtr."** in the description of export item at Sl. No. 1. 2. **"Coating thickness- Polyethylene 2525 Micron & Coating area 330 Sq. Mtr."** in the description of export item at Sl. No. 2. 3. **"Coating thickness- Polyethylene 2525 Micron & Coating area 159013 Sq. Mtr."** in the description of export item at Sl. No. 3. **Import items:** 1. Quantity of import item at Sl. No. 13 (**Relevant Polyethylene**) may be allowed with 1.080 MT. 2. Quantity of import item at Sl. No. 26 (**Relevant Polyethylene**) may be allowed with 1.212 MT. 3. Quantity of import item at Sl. No. 39 (**Relevant Polyethylene**) may be allowed with 583.818 MT. **Note: Decision for rest of the import items will remain unchanged as decided in M. No. 6/81-ALC2/2017 dated 13.06.2017.** RA concerned may take suitable consequential action accordingly.		
R42	JINDAL SAW LTD.	01/81/050/00 301/AM16/	The case was ratified in M. No. 22/81-ALC2/2015 dated 09.02.2016 as per	The Committee decided to wait for the comments.	Deferred

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	0510395490 dated 31.08.2015	05/23/040/00 221/AM16/	written comments of DIPP vide U.O. No. 12/11/2016-TSW/88 dated 17.05.2016. The applicant vide letter dated 12.09.2019 requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to Consultant (TEC-3). As per decision, the case was referred to Consultant (TEC-3) on 28.10.2019. The case was considered in M. No. 15/81 dt. 30.10.2019 and it was decided to wait for the comments. The case was last considered in M. No. 18/81dated 11.12.2019 and decided to remind Consultant (TEC-3) for expediting the comments. A reminder was issued to Consultant (TEC-3) on 20.01.2020. However, no comments have been received yet.		
R43	MONTEX GLASS FIBRE IND PVT. LTD. 0310813758 dated 05.06.2017	01/81/050/00 216/AM18/ 03/95/040/00 190/AM18/	The case was ratified in M. No. 12/81-ALC2/2017 dated 05.09.2017 on repeat basis as approved for AA No. 0310791833 dated 09.12.2014 ratified in NC M. No. 8/81 dated 28.07.2015 as per DIPP comments vide U. O. No. 12/65/2017-TSW/101 dated 18/09/2017. The applicant vide letter dated 01.11.2018 requested for amendment in ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019. As per decision, the case was referred to DPIIT on 23.10.2019. The case was considered in M. No. 15/81 dt. 30.10.2019 and it was noted that the case was under examination as informed by the representative of DPIIT in the meeting. The case was last considered in M. No. 18/81dated 11.12.2019 and decided to remind DPIIT for expediting the comments.	The Committee considered the case as per agenda. Based on written comments of DPIIT vide U. O. No. P-47011/304/2019-TSW dated 25.11.2019 (Copy enclosed), the Committee decided to **reject** the applicant's request for modification in the ratified norms. RA may take consequential action accordingly.	Rejected
R44	AJAY AGARWAL & SONS 0510406236 dated 26.04.2018	01/81/050/00 402/AM19 05/23/040/00 040/AM19/	The case was ratified in Meeting No.8/81-ALC2/2018 dated 19.12.2018 on the recommendation of Consultant (TEC-3) by allowing 7% wastage. The applicant vide letter dated 12.04.2019 requested for 10% wastage. The Committee noted in M. No. 12/81 dt. 18.09.2019 that the request was received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit a composition fee of Rs.5000/- for	The Committee decided to give last opportunity for submission of proof of depositing composition fee.	Deferred

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			considering the case. As per NC decision, an email was sent to applicant on 29.10.2019 requesting for proof of deposition of composition fee. The case was considered in M. No. 15/81 dt. 30.10.2019 and it was decided to wait for the applicant's reply. The case was last considered in M. No. 18/81dated 11.12.2019 and decided to remind the applicant. A remainder was issued to the applicant on 20.01.2020 requesting for composition fee of Rs.5000/-. However, no information has been received yet.		
R45	PILOT INDUSTRIES LTD. 0510402645 dated 19.05.2017	01/81/050/00 199/AM18/ 05/24/040/00 073/AM18/	The case was ratified in M. No. 3/81-ALC2/2018 dated 14.08.2018 by allowing wastage of 5%. The applicant via email dated 21.11.2018 requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to DPIIT for examination. The case was considered in M. No. 15/81 dt. 30.10.2019 and 18/81 dated 11.12.2019. The Committee decided to send the applicant's representation/application to DPIIT immediately. The case has not yet been referred to DPIIT.	The Committee considered the case as per agenda and decided to send the applicant's representation/application to DPIIT immediately.	Deferred
R46	VINDHYA TELELINKS LTD. 1110025730 dated 19.09.2011	01/81/050/00 558/AM18/ 11/24/040/00 027/AM12/	The case was ratified in M. No. 3/81-ALC2/2018 dated 14.08.2018 as per DoT comments vide OM No. 15-02/207-IP dated 14.05.2018. The applicant vide letters dated 22.10.2018 and 09.11.2018 requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to DoT for examination. The case was considered in M. No. 15/81 dt. 30.10.2019 and the Committee directed to forward the applicant's representation to DoT immediately. The case was considered in M. No. 18/81dated 11.12.2019 and decided to send the applicant's representation/application to DoT immediately. Applicant's representation/ application sent to DoT on 21.11.2019. However, no comments have been received yet.	The Committee decided to remind DoT for expediting the comments.	Deferred
R47	ANGLO STEEL	01/81/050/00	The case was approved in Norms	The Committee considered the	Deferred

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	PVT. LIMITED 0310796525 dated 09.06.2015	185/AM16/ 03/94/040/00 165/AM16/	Committee-II special meeting held on 11.12.2017. The applicant via email dated 04.05.2019 requested to correct the AA No. 0310796525 instead of 0310798525. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to Consultant (TEC-3). The case was not referred to Consultant (TEC-3) as the main file was not readily available. The case was considered in M. No. 15/81 dt. 30.10.2019 and the Committee directed to trace the main file and take action as decided in M. No. 12/81 dt. 18.09.2019 immediately. The applicant's representation has been referred to Consultant (TEC-3). The case was last considered in M. No. 18/81dated 11.12.2019 and decided to remind Consultant (TEC-3) for expediting the comments.	case as per agenda. On the request of Consultant (TEC-3), the Committee decided to send again the complete set of application to him for examination.	
R48	ANGLO STEEL PVT. LIMITED 0310796526 dated 09.06.2015	01/81/050/00 184/AM16/ 03/94/040/00 173/AM16/	The case was approved in Norms Committee-II Special Meeting held on 11.12.2017. The applicant via email dated 04.05.2019 requested to correct the AA No. 0310796526 instead of 0310798526. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to (TEC-3). The case was not referred to Consultant (TEC-3) as the main file was not readily available. The case was considered in M. No. 15/81 dt. 30.10.2019 and the Committee directed to trace the main file and take action as decided in M. No. 12/81 dt. 18.09.2019 immediately. The applicant's representation has been referred to Consultant (TEC-3). The case was last considered in M. No. 18/81dated 11.12.2019 and decided to remind Consultant (TEC-3) for expediting the comments.	The Committee considered the case as per agenda. On the request of Consultant (TEC-3), the Committee decided to send again the complete set of application to him for examination.	Deferred
R49	ANGLO STEEL PVT. LIMITED 0310796527 dated 09.06.2015	01/81/050/00 186/AM16/ 03/94/040/00 182/AM16/	The case was approved in Norms Committee-II Special Meeting held on 11.12.2017. The applicant via email dated 04.05.2019 has requested to correct the AA No. 0310796527 instead of 0310798527. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to (TEC-3). The case was not referred to Consultant	The Committee considered the case as per agenda. On the request of Consultant (TEC-3), the Committee decided to send again the complete set of application to him for examination.	Deferred

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			(TEC-3) as the main file was not readily available. The case was considered in M. No. 15/81 dt. 30.10.2019 and the Committee directed to trace the main file and take action as decided in M. No. 12/81 dt. 18.09.2019 immediately. The applicant's representation has been referred to Consultant (TEC-3). The case was last considered in M. No. 18/81dated 11.12.2019 and decided to remind Consultant (TEC-3) for expediting the comments.		
R50	NAGREEKA INDCON PRODUCTS (P) LTD. 0310815357 dated 23.08.2017	01/81/050/00 336/AM18/ 03/95/040/00 343/AM18/	The case was ratified in M. No. 2/81-ALC2/2018 dated 29.05.2018 by allowing the quantity of import item 1.05 Kg/Kg content in the export product. The applicant vide letter dated 18.03.2019 requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to DPIIT. As per decision of M. No. 12/81 dt. 18.09.2019, the case was referred to DPIIT on 28.10.2019. The case was considered in M. No. 15/81 dt. 30.10.2019 and on the request of DPIIT, the Committee decided to send again a copy of application/representation to DPIIT for examination. The representation was referred to DPIIT on 09.12.2019. The case was last considered in M. No. 18/81dated 11.12.2019 and decided to wait for the comments.	The Committee decided to seek from the applicant to furnish the following information as per written comments given by DPIIT vide U. O. No.: P-47011/354/2019-TSW dated 21.01.2020: 1. Sl. No. 3 & 11 of the SDF.	Deferred
R51	CONSOLIDATED COIN COMPANY PRIVATE LIMITED 0510409208 dated 07.01.2019	01/81/050/00 947/AM19/ 05/23/040/00 427/AM19/	The case was ratified in M. No. 01/81 dated 10.04.2019 as per written comments of Consultant (TEC-3). The applicant vide letter dated 07.07.2019 requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to DPIIT. The case was considered in M. No. 15/81 dt. 30.10.2019 and directed to forward the applicant's representation to DPIIT immediately. The representation was referred to DPIIT on 31.10.2019. The case was last considered in M. No. 18/81 dated 11.12.2019. The Committee considered the case as per agenda and noted the written comments given by DPIIT vide U. O. No.: P-47014/11/2019-TSW dated 06.12.2019. The Committee	The Committee noted that the study team will visit the applicant's factory within a week for making physical verification.	Deferred

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			observed that different norms have been recommended by technical authorities for same/similar items in the past. Hence, the Committee decided to get the actual wastage verified by a team consisting DDG (SG), Consultant (VCA) and representative of DPIIT. The team would submit its report in 15 days after making physical verification.		
R52	CONSOLIDATED COIN COMPANY PVT LTD 0510406615 dated 25.05.2018	01/81/050/00240/AM19/ 05/23/040/00082/AM19/	The case was ratified in Meeting No.7/81 dated 29.11.2018 as per written comments of Consultant (TEC-3). The applicant vide letter dated 11.03.2019 requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to DPIIT. However, the case has not yet been referred to DPIIT for examination. The case was considered in M. No. 15/81 dt. 30.10.2019 and noted that the case was not referred to DPIIT for examination. Therefore, the Committee directed to forward the applicant's representation to DPIIT immediately. The representation was referred to DPIIT on 31.10.2019. The Committee considered the case as per agenda in M. No.18/81 dated 11.12.2019 and noted the written comments given by DPIIT vide U.O. No.: P-47014/11/2019-TSW dated 06.12.2019. The Committee observed that different norms have been recommended by technical authorities for same/similar items in the past. Hence, the Committee decided to get the actual wastage verified by a team consisting DDG (SG), Consultant (VCA) and representative of DPIIT. The team would submit its report in 15 days after making physical verification.	The Committee noted that the request has been received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit composition fee of Rs.5000/- for considering the case.	Deferred
R53	CONSOLIDATED COIN COMPANY PRIVATE LIMITED 0510409513 dated 29.01.2019	01/81/050/00980/AM19/ 05/23/040/00462/AM19/	The case was ratified in M. No. 3/81-ALC2/2019 dated 15.05.2019 as per written comments were given by DPIIT vide U.O. No.: P-47011/62/2019-TSW dated 30.04.2019. The applicant vide letter dated 03.09.2019 requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to DPIIT. As per decision of M. No. 12/81 dt.	The Committee noted that the request has been received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit composition fee of Rs.5000/- for considering the case.	Deferred

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			18.09.2019, the case was referred to DPIIT on 24.10.2019. The case was considered in M. No. 15/81 dt. 30.10.2019 and noted that the case was under examination as informed by the representative of DPIIT in the meeting. The Committee considered the case as per agenda in Meeting No.18/81 dated 11.12.2019 and noted the written comments given by DPIIT vide U.O. No.: P-47014/11/2019-TSW dated 06.12.2019. The Committee observed that different norms have been recommended by technical authorities for same/similar items in the past. Hence, the Committee decided to get the actual wastage verified by a team consisting DDG (SG), Consultant (VCA) and representative of DPIIT. The team would submit its report in 15 days after making physical verification.		
R54	CONSOLIDATED COIN COMPANY PRIVATE LIMITED 0510408678 dated 29.01.2019	01/81/050/00551/AM19/ 05/23/040/00362/AM19/	The case was ratified in M. No. 3/81-ALC2/2019 dated 15.05.2019 as per written comments given by DPIIT vide U.O. No.: P-47011/14/2019-TSW dated 30.04.2019. The applicant vide letter dated 03.09.2019 requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to DPIIT. As per decision of M. No. 12/81 dt. 18.09.2019, the case was referred to DPIIT on 24.10.2019. The case was considered in M. No. 15/81 dt. 30.10.2019 and noted that the case was under examination as informed by the representative of DPIIT in the meeting. The Committee considered the case as per agenda in Meeting No.18/81 dated 11.12.2019 and noted the written comments given by DPIIT vide U.O. No.: P-47014/11/2019-TSW dated 06.12.2019. The Committee observed that different norms have been recommended by technical authorities for same/similar items in the past. Hence, the Committee decided to get the actual wastage verified by a team consisting DDG (SG), Consultant (VCA) and representative of DPIIT. The team would submit its report in 15 days after making	The Committee noted that the request has been received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit composition fee of Rs.5000/- for considering the case.	Deferred

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			physical verification.		
R55	CONSOLIDATED COIN COMPANY PRIVATE LIMITED 0510404377 dated 27.10.2017	01/81/050/00424/AM18/ 05/23/040/00274/AM18/	The case was ratified in Meeting No.2/81-ALC2/2018 dated 29.05.2018 (actually held on 18.07.2018) as per DIPP written comments vide F. No. 47011/125/18/TSW dated 09.04.2018. The applicant vide letter dated 17.12.2019 enclosed a copy of earlier letter dated 09.10.2018 requested to revise the ratified norms. The representations dated 09.10.2018 and 17.12.2018 was referred to DPIIT on 05.12.2019. The Committee considered the case as per agenda in Meeting No.18/81 dated 11.12.2019 and observed that different norms have been recommended by technical authorities for same/similar items in the past. Hence, the Committee decided to get the actual wastage verified by a team consisting DDG (SG), Consultant (VCA) and representative of DPIIT. The team would submit its report in 15 days after making physical verification.	The Committee noted that the study team will visit the applicant's factory within a week for making physical verification.	Deferred
R56	NATIONAL STEEL AND AGRO INDUSTRIES LTD. 5610005104 dated 23.03.2017	01/81/050/00187/AM18/ 56/24/040/00051/AM17/	The case was ratified in M. No. 9/81-ALC2/2018 dated 02.01.2019 as per written comments of MoS vide U. O. No.: 2(6)/2017-TD dated 13.12.2018. The applicant vide letter dated 25.04.2019 requested for revision of ratified norms as per the statement of the actual export made under the AA. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to MoS. As per decision of M. No. 12/81 dt. 18.09.2019, the case was referred to MoS on 25.10.2019. The case was considered in M. No. 15/81 dt. 30.10.2019 and it was decided to wait for the comments. The Committee considered the case as per agenda in M. No. 18/81 dated 11.12.2019 and decided to remind MoS for expediting the comments. A reminder was issued to MoS on 20.01.2020. However, no comments have been received yet.	The representative of MoS informed in meeting that the case is under examination. Therefore, the Committee decided to wait for the comments.	Deferred
R57	JINDAL QUALITY TUBULAR LIMITED	01/81/050/00036/AM18/ 05/23/040/00594/AM17/	The case was ratified in M. No. 5/81-ALC2/2019 dated 12.06.2019 as per written comments given by Consultant (TEC-3). The applicant vide letter dated 12.09.2019	The Consultant (TEC-3) informed that the applicant has claimed 35% wastage as per SION C831 against 10% allowed by NC and also	Deferred

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	0510401960 dated 15.03.2017		requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to (TEC-3). As per decision, the case was referred to Consultant (TEC-3) on 28.10.2019. The case was considered in M. No. 15/81 dt. 30.10.2019 and decided to wait for the comments. The case was last considered in M. No.18/81dated 11.12.2019 and decided to remind Consultant (TEC-3) for expediting the comments.	informed that review of SION of seamless pipes has been suggested in some cases. Therefore, the Committee decided to revise the ratified ad-hoc norms after revision of SION of seamless pipes. The case stands deferred.	
R58	JINDAL SAW LIMITED 0510403717 dated 18.08.2017	01/81/050/00 356/AM18/ 05/23/040/00 190/AM18/	The case was ratified in M. No. 6/81-ALC2/2019 dated 26.06.2019 as per written comments dated 13.05.2019 given by Consultant (TEC-3). The applicant vide letter dated 12.09.2019 requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to Consultant (TEC-3). As per decision, the case was referred to Consultant (TEC-3) on 28.10.2019. The case was considered in M. No. 15/81 dt. 30.10.2019 and decided to wait for the comments. The case was last considered in M. No. 18/81dated 11.12.2019 and decided to remind Consultant (TEC-3) for expediting the comments.	The Consultant (TEC-3) informed that the applicant the import has already been allowed as per report of study group and no further revision is possible. Therefore, the Committee decided to **reject** the applicant's request of revision of ratified ad-hoc norms.	Rejected
R59	SVAM PACKAGING INDUSTRIES PRIVATE LIMITED 0510398071 dated 30.03.2016	01/81/050/00 173/AM17/ 05/24/040/00 626/AM16/	The case was ratified in M. No. 4/81-ALC2/2018 dated 27.08.2018 as per written comments of DIPP vide F. No. 7/176/2018-TSW dated 27.06.2018. The applicant vide letter dated 10.10.2018 requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to DPIIT. As per decision, the case was referred to DPIIT on 28.10.2019. The case was considered in M. No. 15/81 dt. 30.10.2019 and it was decided to wait for the comments. The case was considered in M. No. 18/81dated 11.12.2019 and decided to remind DPIIT for expediting the comments. A reminder was issued to DPIIT on 20.01.2020.	The Committee considered the case as per agenda. On the request of representative of DPIIT, the Committee decided to send again the complete set of application to DPIIT.	Deferred
R60	VEDANTA LIMITED	01/81/171/00 019/AM16/	The case was ratified in M. No. 01/81 dated 10.04.2019 as per written comments given by Consultant (TEC-3).	The Consultant (TEC-3) informed that the applicant has requested for wastage on gold	Deferred

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	3510044672 dated 17.02.2015	35/24/039/00 003/AM15/	The applicant vide letter dated 06.06.2019 requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to Consultant (TEC-3) for examination. The case was last considered in M. No. 15/81 dt. 30.10.2019 it was noted that the case was not referred to Consultant (TEC-3). Therefore, the Committee directed to forward the applicant's representation to Consultant (TEC-3) immediately. The case was referred to Consultant (TEC-3) on 06.12.2019. The case was considered in M. No. 18/81dated 11.12.2019 and decided to wait for the comments.	& silver for which there is no justification. Therefore, the Committee decided to call the applicant for personal hearing to explain the case before Norms Committee in the forthcoming NC meeting.	
R61	SAHNEY KIRKWOOD PVT. LIMITED 0310805311 dated08.06.2016	01/81/050/00 233/AM17/ 03/95/040/00 179/AM17/	The case was rejected in M. No. 01/81 dated 05.04.2017 due to non submission of reply of deficiency letter dated 13.02.2017 followed by reminder dated 08.03.2017. The applicant vide letter dated 09.07.2018 furnished the reply with a request to fix the ad-hoc norms. The Committee considered the case in M. No. 9/81 dated 07.08.2019 and noted that the copy of representation was sent to DPIIT on 02.11.2018 for examination of the case. As per decision of M. No. 11/81 dt 04.09.2019, DPIIT was reminded on 11.10.2019. The case was considered in M. No. 14/81dated 16.10.2019 and decided to remind DPIIT for expediting the comments. A copy of representation again sent to DPIIT on 09.12.2019. The case was considered in M. No. 18/81dated 11.12.2019 and heard the applicant's representative during personal hearing. However, the Committee directed to the representative to furnish following information for further examination of the case: 1. Sheet layout & weight of the component/product. 2. Documents showing scrap value. Accordingly, D/L was issued to the applicant on 06.01.2020.	The Committee considered the case as per agenda and noted that D/L was issued to the applicant on 06.01.2020. However, the matter was deliberated in the meeting and decided to refer the case to Consultant (TEC-1) for examination and also decided to wait for the applicant's reply.	Deferred
R62	SAHNEY KIRKWOOD PVT. LIMITED 0310805314 Dated	01/81/050/00 234/AM17/ 03/95/040/00 183/AM17/	The case was rejected in M. No. 01/81 dated 05.04.2017 due to non-submission of reply of deficiency letter dated 13.02.2017 followed by reminder dated 08.03.2017. The applicant vide letter	The Committee considered the case as per agenda and noted that the applicant's reply was sent to DPIIT on 21.01.2020. However, the matter was	Deferred

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	08.06.2016		dated 02.11.2018 furnished the reply with a request to fix the ad-hoc norms. The Committee considered the case in M. No. 9/81 dated 07.08.2019 and noted that a copy of representation was sent to DPIIT on 02.11.2018 for examination of the case. DPIIT's D/L vide U. O. No.: P-47014/13/2019-TSW dated 29.08.2019 received and sent to the applicant via email dt. 04.10.2019. The applicant's reply dated 13.11.2019 was referred to DPIIT on 09.12.2019. The case was last considered in M. No. 18/81dated 11.12.2019 and heard the applicant's representative during personal hearing. However, the Committee directed to the representative to furnish following information for further examination of the case: 1. Sheet layout & weight of the component/product. 2. Documents showing scrap value. Accordingly, D/L was issued to the applicant on 06.01.2020.	deliberated in the meeting and decided to refer the case to Consultant (TEC-1) for examination & comments.	
R63	SAHNEY KIRKWOOD PVT. LIMITED 0310825416 dated 05.12.2018	01/81/050/00 552/AM19/ 03/95/040/00 913/AM19/	The case was ratified in M. No. 12/81-ALC2/2019 dated 18.09.2019 on the recommendation of Consultant (TEC-1). The applicant vide letter dated 14.10.2019 has requested revision of ratified norms & personal hearing. The applicant vide email dated 24.10.2019 was called to attend PH on 30.10.2019. The party vide email dated 25.10.2019 sought for another date of PH. The case was considered in M. No. 15/81 dt. 30.10.2019 and decided to call the applicant on personal hearing to explain the case. As per NC decision, an email dated 28.11.2019 was sent to the applicant to attend PH on 11.12.2019. The case was last considered in M. No. 18/81 dated11.12.2019 and heard the applicant's representative during personal hearing. However, the Committee directed to the representative to furnish following information for further examination of the case: 1. Sheet layout & weight of the component/product. 2. Documents showing scrap value. Accordingly, D/L was issued to the applicant on 06.01.2020.	The Committee decided to forward the applicant's reply dated 12.01.2020 to Consultant (TEC-1) for examination of the case.	Deferred
R64	SAHNEY	01/81/050/00	The case was ratified in M. No. 12/81-	The Committee decided to	Deferred

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	KIRKWOOD PVT. LIMITED 0310824725 dated 26.10.2018	544/AM19/ 03/95/040/00 764/AM19/	ALC2/2019 dated 18.09.2019 on the recommendation of Consultant (TEC-1). The applicant vide letter dated 14.10.2019 requested revision of ratified norms & personal hearing. The applicant vide email dated 24.10.2019 was called to attend PH on 30.10.2019. The applicant vide email dated 25.10.2019 sought for another date of PH. The case was last considered in M. No. 15/81 dt. 30.10.2019 and decided to call the applicant on personal hearing to explain the case. As per NC decision, an email dated 28.11.2019 was sent to applicant to attend PH on 11.12.2019. The case was last considered in M. No. 18/81dated 11.12.2019 and heard the applicant's representative during personal hearing. However, the Committee directed to the representative to furnish following information for further examination of the case: 1. Sheet layout & weight of the component/product. 2. Documents showing scrap value. Accordingly, D/L was sent to the applicant on 06.01.2020.	forward the applicant's reply dated 12.01.2020 to Consultant (TEC-1) for examination of the case.	
R65	SAHNEY KIRKWOOD PVT. LIMITED 0310828245 Dated 09.04.2019	01/81/050/00 015/AM20/ 03/95/040/01 373/AM19/	The case was ratified in M. No. 14/81-ALC2/2019 dated 16.10.2019 as per written comments dated 16.10.2019 given by Consultant (TEC-1). The applicant via email dated 06.11.2019 requested for revision of norms along with personal hearing. The case was last considered in M. No.18/81 dated 11.12.2019 and heard the applicant's representative during personal hearing. However, the Committee directed to the representative to furnish following information for further examination of the case: 1. Sheet layout & weight of the component/product. 2. Documents showing scrap value. Accordingly, D/L sent to applicant via email dated 06.01.2020.	The Committee decided to forward the applicant's reply dated 12.01.2020 to Consultant (TEC-1) for examination of the case.	Deferred
R66	MIDAS CARE PHARMACEUTICALS PVT LTD 0310691963 Dated	01/81/050/00 167/AM13/ 03/95/040/00 008/AM13/	The case was rejected in M. No. 23/81-ALC2/2012 dated 12.02.2013 due to non-submission of reply of deficiency letter dated 16.08.2012. The case was considered in M. No. 23/81-ALC2/2012 dated 12.02.2013 and decided to withdraw	The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.:	Approved

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	24.04.2012		the case as the case already rejected in M. No. 20/81 dt. 01.01.2013. The applicant vide letter dated 26.08.2019 furnished the reply with a request to fix the ad-hoc norms. The representation was referred to DPIIT on 05.12.2019. The case was last considered in M. No.18/81dated 11.12.2019 and decided to wait for the comments.	47011/353/2019-TSW dated 21.01.2020. (Copy enclosed) RA concerned may take suitable consequential action accordingly.	
R67	FCI OEN CONNECTORS LIMITED 1010059417 dated 29.02.2016	01/81/050/00 073/AM17/ 10/24/040/00 108/AM16/	The case was ratified in M. No.10/81-ALC2/2018 dated 16.01.2019 as per written comments of MeitY vide DIT U. O. No. 17(27)/2016-IPHW dated 31.10.2018. The applicant vide letters dated 27.02.2019, 01.03.2019 & 09.04.2019 requested for revision of ratified norms. The case was last considered in M. No. 18/81 dated 11.12.2019. The Committee noted that NC-II in its M. No. 08/81-ALC2/2019 held on 24.07.2019 decided to constitute a study group to visit the manufacturing facilities of the applicant to see the process of manufacture and wastages of materials occurring during the process. Hence, the Committee decided to wait for report.	The Committee considered the report of study group and decided to refer the matter to MeitY alongwith representations dated 7.1.2020 and 13.01.2020 received through email for comments..	Deferred
R68	FCI OEN CONNECTORS LIMITED 1010059344 dated 17.12.2015	01/81/050/00 530/AM16/ 10/24/040/00 083/AM16/	The case was ratified in M. No. 5/81 dated 10.10.2018 as per comments given by MeitY vide U. O. No. 17(15)/2016-IPHW dated 24.09.2018. The applicant vide letter dated 11.02.2019 requested for revision in Norms. The case was last considered in M. No. 18/81 dated 11.12.2019. The Committee noted that NC-II in its M. No. 8/81-ALC2/2019 held on 24.07.2019 decided to constitute a study group to visit the manufacturing facilities of the applicant to see the process of manufacture and wastages of materials occurring during the process. Hence, the Committee decided to wait for report.	The Committee considered the report of study group and decided to refer the matter to MeitY alongwith representations dated 7.1.2020 and 13.01.2020 received through email for comments..	Deferred
R69	FCI OEN CONNECTORS LIMITED 1010059345 dated 17.12.2015	01/81/050/00 527/AM16/ 10/24/040/00 081/AM16/	The case was ratified in M. No. 5/81-ALC2/2018 dated 10.10.2018 as per written comments given by MeitY vide U. O. No. 17(18)/2016-IPHW dated 24.09.2018. The applicant vide letter dated 12.12.2018 requested for revision of	The Committee considered the report of study group and decided to refer the matter to MeitY alongwith representations dated 7.1.2020 and 13.01.2020 received	Deferred

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			ratified norms. The case was last considered in M. No. 18/81 dated 11.12.2019. The Committee noted that NC-II in its M. No. 8/81-ALC2/2019 held on 24.07.2019 decided to constitute a study group to visit the manufacturing facilities of the applicant to see the process of manufacture and wastages of materials occurring during the process. Hence, the Committee decided to wait for report.	through email for comments.	
R70	FCI OEN CONNECTORS LIMITED 1010059352 dated 30.12.2015	01/81/050/00 528/AM16/ 10/24/040/00 089/AM16/	The case was ratified in M. No. 5/81 dated 10.10.2018 as per written comments given by MeitY vide UO No. 17(19)/2016-IPHW dated 24.09.2018. The applicant vide letter dated 27.02.2019, 01.03.2019 & 09.04.2019 had requested for revision of ratified norms. The case was last considered in M. No. 18/81 dated 11.12.2019. The Committee noted that NC-II in its M. No. 8/81-ALC2/2019 held on 24.07.2019 decided to constitute a study group to visit the manufacturing facilities of the applicant to see the process of manufacture and wastages of materials occurring during the process. Hence, the Committee decided to wait for report.	The Committee considered the report of study group and decided to refer the matter to MeitY along with representations dated 7.1.2020 and 13.01.2020 received through email for comments.	Deferred
R71	FCI OEN CONNECTORS LIMITED 1010059409 Dated 16.02.2016	01/81/050/00 010/AM17/ 10/24/040/00 106/AM16/	The case was ratified in M. No. 15/81-ALC2/2018 dated 27.03.2019 as per written comments given by MeitY vide U. O. No.: 17(21)/2016-IPHW dated 13.03.2019. The applicant vide letter dated 27.02.2019, 01.03.2019 & 09.04.2019 had requested for revision of ratified norms. The case was last considered in M. No. 18/81 dated 11.12.2019. The Committee noted that NC-II in its M. No. 8/81-ALC2/2019 held on 24.07.2019 decided to constitute a study group to visit the manufacturing facilities of the applicant to see the process of manufacture and wastages of materials occurring during the process. Hence, the Committee decided to wait for report.	The Committee considered the report of study group and decided to refer the matter to MeitY along with representations dated 7.1.2020 and 13.01.2020 received through email for comments.	Deferred
R72	FCI OEN CONNECTORS LIMITED	01/81/050/00 011/AM17/ 10/24/040/00	The case was ratified in meeting no.15/81-ALC2/2018 dated 27.03.2019 as per written comments given by MeitY	The Committee considered the report of study group and decided to refer the matter to	Deferred

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	1010059410 dated 16.02.2016	107/AM16/	vide U. O. No.: 17(22)/2016-IPHW dated 13.03.2019. The applicant vide letter dated 27.02.2019, 01.03.2019 & 09.04.2019 had requested for revision of ratified norms. The case was last considered in M. No. 18/81 dated 11.12.2019. The Committee noted that NC-II in its M. No. 8/81-ALC2/2019 held on 24.07.2019 decided to constitute a study group to visit the manufacturing facilities of the applicant to see the process of manufacture and wastages of materials occurring during the process. Hence, the Committee decided to wait for report.	MeitY alongwith representations dated 7.1.2020 and 13.01.2020 received through email for comments.	
R73	FCI OEN CONNECTORS LIMITED 1010059426 dated 04.03.2016	01/81/050/00 072/AM17/ 10/24/040/00 111/AM16/	The case was ratified in meeting no.15/81-ALC2/2018 dated 27.03.2019 as per written comments given by MeitY vide U. O. No.:17(29)/2016-IPHW dated 13.03.2019. The applicant vide letter dated 27.02.2019, 01.03.2019 & 09.04.2019had requested for revision of ratified norms. The case was last considered in M. No. 18/81 dated 11.12.2019. The Committee noted that NC-II in its M. No. 8/81-ALC2/2019 held on 24.07.2019 decided to constitute a study group to visit the manufacturing facilities of the applicant to see the process of manufacture and wastages of materials occurring during the process. Hence, the Committee decided to wait for report.	The Committee considered the report of study group and decided to refer the matter to MeitY along with representations dated 7.1.2020 and 13.01.2020 received through email for comments.	Deferred
R74	FCI OEN CONNECTORS LIMITED 1010059434 dated 21.03.2016	01/81/050/00 074/AM17/ 10/24/040/00 118/AM16/	The case was ratified in meeting no.15/81-ALC2/2018 dated 27.03.2019 as per written comments given by MeitY vide U. O. No.:17(30)/2016-IPHW dated 13.03.2019. The applicant vide letter dated 27.02.2019, 01.03.2019 & 09.04.2019 had requested for revision of ratified norms. The case was last considered in M. No. 18/81 dated 11.12.2019. The Committee noted that NC-II in its M. No. 8/81-ALC2/2019 held on 24.07.2019 decided to constitute a study group to visit the manufacturing facilities of the applicant to see the process of manufacture and wastages of materials occurring during the process. Hence, the Committee decided to wait for	The Committee considered the report of study group and decided to refer the matter to MeitY along with representations dated 7.1.2020 and 13.01.2020 received through email for comments.	Deferred

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			report.		
R75	FCI OEN CONNECTORS LIMITED 1010059476 dated 11.05.2016	01/81/050/00 097/AM17/ 10/24/040/00 007/AM17/	The case was ratified in meeting no.1/81-ALC2/2019 dated 10.04.2019 as per written comments given by MeitY vide U. O. No.: 17(28)/2016-IPHW dated 22.03.2019. The applicant vide letter dated 27.02.2019, 01.03.2019 & 09.04.2019 had requested for revision of ratified norms. The case was last considered in M. No. 18/81 dated 11.12.2019. The Committee noted that NCII in its M. No. 8/81-ALC2/2019 held on 24.07.2019 decided to constitute a study group to visit the manufacturing facilities of the applicant to see the process of manufacture and wastages of materials occurring during the process. Hence, the Committee decided to wait for report.	The Committee considered the report of study group and decided to refer the matter to MeitY alongwith representations dated 7.1.2020 and 13.01.2020 received through email for comments.	Deferred
R76	FCI OEN CONNECTORS LIMITED 1010059568 dated 28.07.2016	01/81/050/00 271/AM17/ 10/24/040/00 031/AM17/	The case was ratified in meeting no.15/81-ALC2/2018 dated 27.03.2019 as per written comments given by MeitY vide U. O. No.: 17(37)/2016-IPHW dated 13.03.2019. The applicant vide letter dated 27.02.2019, 01.03.2019 & 09.04.2019 had requested for revision of ratified norms. The case was last considered in M. No. 18/81 dated 11.12.2019. The Committee noted that NC-II in its M. No. 8/81-ALC2/2019 held on 24.07.2019 decided to constitute a study group to visit the manufacturing facilities of the applicant to see the process of manufacture and wastages of materials occurring during the process. Hence, the Committee decided to wait for report.	The Committee considered the report of study group and decided to refer the matter to MeitY alongwith representations dated 7.1.2020 and 13.01.2020 received through email for comments.	Deferred
R77	METAL CARE ALLOYS PRIVATE LIMITED 0310822956 Dated 09.08.2018	01/81/050/00 417/AM19/ 03/95/040/00 461/AM19/	The case was rejected in M. No. 8/81 dated 24.07.2019 on the ground that Zinc recovered from the import items is not being exported. The applicant vide letter dated 14.09.2019 requested for fixation for ad-hoc norms and stated that while producing the finished goods the temperature is raised beyond 950°C. They further stated that only zinc has the boiling point below melting point of bronze. Hence, the burning loss is confined to very high	The Committee noted that the case has not yet been referred to Consultant (TEC-3) as decided in M. No. 18/81 dated 11.12.2019. Therefore, the Committee decided to send the applicant's representation/ application to Consultant (TEC-3) immediately.	Deferred

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			quantum of zinc and little quantum of balance metals. Therefore, in the finished product, the percentage of zinc content reduces. There is no recovery of Zinc during the process. The case was last considered in M. No. 18/81dated 11.12.2019 and decided to forward the representation to Consultant (TEC-3) for examination of the case.		
R78	TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS 0910066469 dated 18.07.2018	01/81/050/00349/AM19/ 09/24/040/00169/AM19/	The case was ratified in M. No. 06/81 dated 26.06.2019 as per written comments given by DHI vide email dated 29.05.2019. The applicant vide letter dated 18.09.2019 requested for revision of ratified norms. The copy of representation was sent to DHI on 05.12.2019 for examination of the case. The case was last considered in M. No. 18/81dated 11.12.2019 and the representative of DHI informed in the meeting that the case is under examination. Therefore, the Committee decided to wait for the comments	The representative of DHI informed that the applicant did not give any justification for revision of already ratified ad-hoc norms and earlier the norms were ratified as per SION. Hence, there is no merit to revise already ratified ad-hoc norms. Therefore, the Committee decided to **reject** the applicant's request of revision of norms. RA may take consequential action accordingly.	Rejected
R79	JINDAL QUALITY TUBULAR LIMITED 0510409539 Dated 31.01.2019	01/81/050/00984/AM19/ 05/23/040/00434/AM19/	The case was ratified by NC in its meeting number 9/81-ALC2/2019 dated 07.08.2019 as per written comments dated 07.08.2019 given by Consultant (TEC-3). The applicant vide letter dated 10.10.2019 requested for revision of ad-hoc norms. The case was referred to Consultant (TEC-3) on 04.12.2019 for examination. The case was last considered in M. No. 18/81dated 11.12.2019 dated 11.12.2019 and decided to wait for the comments.	The Committee reminded Consultant (TEC-3) for expediting the comments.	Deferred
R80	MAHARASHTRA SEAMLESS LIMITED 0510408807 dated 06.12.2018	01/81/050/00940/AM19/ 05/24/040/00483/AM19/	The case was approved in M. No. 6/81-ALC2/2019 dated 26.06.2019 as per written comments dated 25.6.2019 given by Consultant (TEC-3). The applicant vide letter dated 28.10.2019 requested to revise the ratified norms. The case was last considered in M. No. 18/81dated 11.12.2019 and the Committee noted that the request has been received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit a composition fee of Rs.5000/- for considering revision of the case. An email was sent to the applicant on 06.01.2020 requesting for composition fee of	The Committee decided to wait for the information regarding composition fee.	Deferred

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			Rs.5000/- for considering revision of the case. However, no information has been received yet.		
R81	RATNAMANI METALS AND TUBES LIMITED 0810140611 dated 07.07.2017	01/81/050/00 228/AM18/ 08/24/040/00 095/AM18/	The case was ratified in M. No. 13/81 dated 19.09.2017 as per written comments of DIPP vide U. O. No.12/68/2017-TSW/102 dated 19.09.2017. The applicant via email dated 23.04.2018 stated that norms approved is much less than the quantity proposed for the import and actual consumption for the manufacturing of their export product viz. 3 LPE coated pipes. Therefore, they had requested to review the approved norms for Epoxy Powder (Import Item No. 4, 12 & 18), Polyethylene (Import Item No. 6 & 20) and Polypropylene (Import Item No. 14). The case was considered in M. No. 3/81-ALC2/2019 dated 15.05.2019 as per Offline Agenda and approved the case as per written comments given by Consultant (TEC-3). The applicant vide letter dated 01.07.2019 requested for revision of ratified norms and stated that the revision of norms was approved against the import items at Sl. No. 6 and 14 only while they had requested for the norms revision of import items at Sl. Nos. 4, 12, 18 & 20 also against which norms revision not granted to them. The case was last considered in M. No. 18/81dated 11.12.2019 and decided to forward the representation to Consultant (TEC-3) for examination of the case. As per decision, the case was referred to consultant (TEC-3) on 30.12.2019.	The Consultant (TEC-3) informed that the applicant the import has already been revised as per report of study group and no further revision is possible. Therefore, the Committee decided to **reject** the applicant's request of revision of ratified ad-hoc norms. RA may take consequential action accordingly.	Rejected
R82	SHIVA UTENSILS INDUSTRIES PVT. LTD. 0510407384 dated 31.07.2018	01/81/050/00 463/AM19/ 05/24/040/00 271/AM19/	The case was ratified by NC in its meeting no.8/81-ALC2/2018 dated 19.12.2018 as per recommendation of Consultant (TEC-3) by allowing 7% wastage. The applicant vide letter dated 21.11.2019 requested for 10% wastage. The representation of the applicant was received beyond 90 days from the date of uploading NC decision on website. Hence, composition is required to be deposited by the applicant for making representation against NC decision beyond 90 days. The case was referred to Consultant (TEC-3) on 10.12.2019. The	The Committee decided to wait for the information regarding composition fee.	Deferred

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			Committee in Meeting No.18/81 dated 11.12.2019 noted that the request has been received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit a composition fee of Rs.5000/- for considering revision of the case. An email dated 17.01.2020 requesting for composition fee of Rs.5000/- sent to the applicant. However, no information has been received yet.		
R83	TOSHIBA TRANSMISSIO N & DISTRIBUTION SYSTEMS 0910066468 dated 18.07.2018	01/81/050/00 350/AM19/ 09/24/040/00 152/AM19/	The case was ratified in M. No. 6/81 dated 26.06.2019 as per written comments given by DHI vide email dated 27.05.2019. The applicant vide letter dated 18.09.2019 requested for revision of ratified norms. The copy of representation was sent to DHI on 05.12.2019 for examination. The representative of DHI informed in the M. No.18/81 dated 11.12.2019 that the case is under examination. Therefore, the Committee decided to wait for the comments.	The representative of DHI informed that the applicant did not given any justification for revision of already ratified ad-hoc norms and earlier the norms were ratified as per SION. Hence, there is no merit to revise already ratified ad-hoc norms. Therefore, the Committee decided to **reject** the applicant's request of revision of norms. RA may take consequential action accordingly.	Rejected
R84	WELSPUN CORP LTD. 3410044966 Dated 11.03.2019	01/81/050/01 167/AM19/ 34/24/040/00 373/AM19/	The case was ratified in M. No. 7/81 dated 10.07.2019 as per written comments dated 09.07.2019 given by Consultant (TEC-3). The applicant vide letters dated 01.08.2019 & 27.09.2019 had requested for revision in Norms. The case was referred to Consultant (TEC-3) on 06.12.2019 for examination. The case was considered in the M. No. 18/81dated 11.12.2019 and decided to wait for the comments. However, no comments have been received yet.	The Committee reminded Consultant (TEC-3) for expediting the comments.	Deferred
R85	ANAND ARC LIMITED 0310822171 dated 06.07.2018	01/81/050/00 400/AM19/ 03/94/040/00 292/AM19/	The case was ratified in M. No. 13/81-ALC2/2018 dated 27.02.2019 as per recommendation of Consultant (TEC-3). The applicant vide letter dated 25.04.2019 requested for revision of ratified norms as, to allow 10% wastage for import item No.1 and to allow import item numbers 2 and 3 as these were deleted by the NC on the ground that these items are not clear. The case was referred to Consultant (TEC-3) on 06.12.2019 for examination.	The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. The representative clarified that the import item at Sl. No. 2 and 3 are spools. The representative further informed that export product is a welding wire which should be very clean to avoid any impurity which can	**Approved**

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			The Committee in the Meeting No.18/81 dated 11.12.2019 decided to wait for the comments.	cause welding defects. Therefore, wire rod is to be de scaled & pickled at every stage. There is additional activity of coating & wire drawing is also in two stages resulting additional wastage. In view of this, on the advice of technical members present in the meeting, the Committee decided to fix the ad-hoc norms taking cue from approved AA No. 0310825290 dated 29.11.2018 in M. No. 4/81 dated 29.05.2019 as under:	

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
72292000	Wire Of Other Alloy Silico Manganese Steel	1485.000 MT	1	72279090	Plain Wire Rod Size :5.5mm Grade: ER70S-6	5% wastage with accountability clause
			2	73269050	CEST.MET BS300 BLU RAL5015 : Grade: BS300TBR	As per packaging policy
			3	39234090	ROCCH. D.300 Grade : 300904 CORN0	As per packaging policy

RA concerned may take suitable consequential action accordingly.

R86	GOLDSTONE INFRATECH LIMITED 0910066232 dated 15.05.2018	01/81/050/00433/AM19/ 09/24/040/00647/AM18/	The case was rejected in M. No. 8/81-ALC2/2019 dated 24.07.2019 due to non-submission of reply to Consultant (TEC-1) deficiency letter dated 23.04.2019. The applicant vide letter dated 19.11.2019 furnished reply and requested to ratify the ad-hoc norms. The Committee in the Meeting No.18/81 dated 11.12.2019 decided to forward the representation to Consultant (TEC-1) for examination of the case.	The Committee noted that the case has not yet been referred to Consultant (TEC-1) as decided in M. No. 18/81 dated 11.12.2019. Therefore, the Committee decided to send the applicant's representation/ application to Consultant (TEC-1) immediately.	Deferred
R87	GOLDSTONE INFRATECH LIMITED 0910065334 dated 08.08.2017	01/81/050/00506/AM18/ 09/24/040/00209/AM18/	The case was rejected in M. No. 11/81-ALC2/2018 dated 30.01.2019 due to non-submission of reply to deficiency letter dated 04.10.2018. The applicant vide letter dated 19.11.2019 furnished reply and requested to ratify the	The Committee decided to seek from the applicant to furnish the following information as per advice of Consultant (TEC-1): 1. Complete technical	Deferred

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			ad-hoc norms. The Committee noted in the Meeting No.18/81 dated 11.12.2019 that the request has been received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit a composition fee of Rs.5000/- for considering ratification of the case. A receipt of composition fee dt. 08.01.2020 received.	information as per Appendix 4E. 2. Net weight of Silicone Rubber Compound in each of export product. 3. Details of indigenous input along with their quality required to manufacture Silicone Rubber Compound for each export product. 4. Justification for 5% wastage for import item No. 5 to 10.	
R88	PEARL INSULATIONS PRIVATE LIMITED 0710113457 dated 20.06.2018	01/81/050/00 434/AM19/ 07/24/040/00 066/AM19/	The case was ratified in M. No. 2/81-ALC2/2019 dated 01.05.2019 as per written comments given by Consultant (TEC-3). The applicant vide representation dated 13.09.2019 stated that the quantity of import item must be appeared 52.55 MT instead of 50.55 MT. The Committee in the M. No. 18/81 dated 11.12.2019 decided to forward the representation to Consultant (TEC-3) for examination of the case. The case has been referred to Consultant(TEC-3).	The Consultant (TEC-3) informed that there is no merit to consider the applicant representation dated 13.09.2019 & 20.01.2020 as there is no mistake in calculations. Therefore, the Committee decided to **reject** the applicant's request of revision of ratified ad-hoc norms.	Rejected
R89	JINDAL SAW LIMITED 0510407878 dated 25.09.2018	01/81/050/00 651/AM19/ 05/23/040/00 271/AM19/	The case was ratified in M. No. 14/81-ALC2/2019 dated 16.10.2019 as per written comments dated 11.10.2019 given by Consultant (TEC-3). The applicant vide representation dated 07.01.2020 requested to revise the ratified norms.	The Committee decided to refer the case to Consultant (TEC-3) for examination & comments.	Deferred
R90	JINDAL SAW LIMITED 0510408183 dated 23.10.2018	01/81/050/00 653/AM19/ 05/23/040/00 326/AM19/	The case was ratified in M. No. 14/81-ALC2/2019 dated 16.10.2019 as per written comments dated 15.10.2019 given by Consultant (TEC-3). The applicant vide representation dated 07.01.2020 requested to revise the ratified norms.	The Committee decided to refer the case to Consultant (TEC-3) for examination & comments.	Deferred
R91	DISHA AUTO COMPONENTS PVT. LTD. 0310823797 dated 17.09.2018	01/81/050/00 644/AM19/ 03/94/040/00 528/AM19/	The case was ratified in M. No. 17/81-ALC2/2019 dated 27.11.2019 as per written comments dated 21.11.2019 given by Consultant (TEC-3) considering applicant's reply dated 30.06.2019 & 24.07.2019. The applicant vide representation dated 26.12.2019 requested to revise the ratified norms.	The Committee decided to refer the case to Consultant (TEC-3) for examination & comments.	Deferred

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R92	JINDAL SAW LIMITED 0510408874 Dated 11.12.2018	01/81/050/00 701/AM19/ 05/23/040/00 391/AM19/	The case was ratified in M. No. 5/81-ALC2/2019 dated 12.06.2019 as per written comments given by Consultant (TEC-3). The applicant vide letter dated 14.01.2020 stated that the quantity of welding consumables i.e. Welding Wire, Welding Flux, X-Ray films and CO2 wire are less permitted to them. Therefore, they have requested to revise the ad-hoc norms.	The Committee decided to refer the case to Consultant (TEC-3) for examination & comments.	Deferred
R93	JINDAL SAW LIMITED 0510411870 Dated 18.09.2019	01/81/050/00 245/AM20/ 05/23/040/00 236/AM20/	The case was considered in M. No. 18/81-ALC2/2019 dated 11.12.2019 and decided to allow description of import items & quantities per SION C-593 as per written comments dated 06.12.2019 given by Consultant (TEC-3). The applicant vide letter dated 14.01.2020 stated that the quantity of welding consumables i.e. Welding Wire, Welding Flux, X-Ray films and CO2 wire are less permitted to them. Therefore, they have requested to revise the ad-hoc norms.	The Committee decided to refer the case to Consultant (TEC-3) for examination & comments.	Deferred
R94	PADMAVATI EXPORT 0510407792 Dated 14.09.2018	01/81/050/00 513/AM19/ 05/24/040/00 344/AM19/	The case was approved in M. No. 10/81-ALC2/2018 dated 16.01.2019 on the recommendation of Consultant (TEC-3) with 7% wastage. The applicant has requested to revise the ad-hoc norms as 10% wastage instead of 7% wastage.	The Committee considered the case as per agenda and noted that a study group team has visited the factory premises of the applicants manufacturing same/similar products to study the manufacturing processes and ascertain wastages by visiting. A decision would be taken based on the report of the study group. The report of study group is still awaited.	Deferred
R95	RITTAL INDIA PRIVATE LIMITED 0710106822 Dated 13.10.2014	01/81/050/00 474/AM15/ 07/21/040/00 588/AM15/	The case was rejected in M. No. 9/81-ALC2/2015 dated 11.08.2015 due to non-submission of reply of deficiency letter dated 16.03.2015 as raised by DeitY. The applicant vide letter dated 24.12.2019 stated that they had furnished reply to above mentioned deficiency letter to MeitY directly on 24.03.2015. They further stated that they have completed imports under advance authorization and completed 70% on exports towards the fulfillment and requested to ratify the norms.	The Committee decided to refer the case to MeitY for examination & comments.	Deferred
R96	DISHA AUTO COMPONENTS	01/81/050/00 643/AM19/	The case was ratified in M. No. 17/81-ALC2/2019 dated 27.11.2019 as per	The Committee decided to refer the case to Consultant (TEC-3)	Deferred

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	PVT.LTD. 0310823617 Dated 07.09.2018	03/94/040/00 510/AM19/	written comments dated 21.11.2019 given by Consultant (TEC-3) considering applicant's reply dated 30.06.2019. The applicant vide letter dated 26.12.2019 stated that they have been granted for lower quantities of imports as compared to actual utilized inputs for export product. They have also requested for personal hearing before the Norms Committee.	for examination & comments.	
R97	RHJ TUBES PRIVATE LIMITED 0310830734 Dated 01.08.2019	01/81/050/00 192/AM20/ 03/95/040/00 454/AM20/	The case was ratified in M. No. 17/81-ALC2/2019 dated 27.11.2019 as per written comments given by DPIIT vide U. O. No.: P-47011/294/2019-TSW dated 13.11.2019. The applicant vide letter dated 24.12.2019 requested to amend the condition as "**Import item shall be relevant grade as contained/utilized in the export item**" instead of "Import item shall be relevant composition as contained/utilized in the export item".	The Committee considered the case as per agenda and decided to amend the condition as "**Import item shall be relevant grade as contained/utilized in the export item**" instead of "Import item shall be relevant composition as contained/ utilized in the export item". RA concerned may take suitable consequential action accordingly	Approved
R98	PRIYANKA INDIA PVT.LTD. 0510399289 Dated 01.08.2016	01/81/050/00 745/AM19/ 05/24/040/00 191/AM17/	The case was ratified in M. No. 12/81-ALC2/2019 dated 18.09.2019 as per written comments dated 13.09.2019 given by Consultant (TEC-3) by allowing 2% wastage. The applicant vide letter dated 17.12.2019 has requested to revise wastage as 10%.	The Committee considered the case as per agenda and noted that a study group team has visited the factory premises of the applicants manufacturing same/similar products to study the manufacturing processes and ascertain wastages by visiting. A decision would be taken based on the report of the study group. The report of study group is still awaited.	Deferred
R99	KEI INDUSTRIES LIMITED 0510405148 Dated 29.12.2017	01/81/050/00 543/AM18/ 05/23/040/00 355/AM18/	The case was ratified in M. No. 9/81-ALC2/2018 dated 02.01.2019 as per written comments of Consultant (TEC-3). The applicant vide letter dated 24.05.2019 requested to revise the decision for import item at Sl. No. 4 (i.e. Antimony Trioxide) as it was deleted by the NC in its decision.	The Committee noted that the request has been received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit composition fee of Rs.5000/- for considering the case.	Deferred

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R100	KEI INDUSTRIES LIMITED 0510404630 Dated 17.11.2017	01/81/050/00 541/AM18/ 05/23/040/00 278/AM18/	The case was ratified in M. No. 11/81-ALC2/2018 dated 30.01.2019 as per written comments of Consultant (TEC-1). The applicant vide letter dated 24.05.2019 requested to revise the decision for import item at Sl. No. 4 (i.e. Antimony Trioxide) as it was deleted by the NC in its decision.	The Committee considered the case as per agenda and on the recommendation of Consultant (TEC-3) decided to allow import of Antimony Trioxide, which was not allowed earlier, with 5% wastage. RA concerned may take suitable consequential action accordingly.	Approved
R101	SPIRAL EHL ENGINEERING PRIVATE LIMITED 0510398000 Dated 21.03.2016	01/81/050/00 054/AM17/ 05/24/040/00 587/AM16/	The case was approved in M. No. 3/81-ALC2/2018 dated 14.08.2018 on net to net basis with accountability clause as per GN-4 of the Engineering Products. The applicant vide letter dated 08.01.2020 stated that the NC has allowed quantity on Net to Net basis but for raw materials, the NC did not mention/clarify anything regarding wastage in the approval. Hence, they have requested to re-examine the case and wastage may be allowed as per Advance Authorization.	The Committee noted that the request has been received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit composition fee of Rs.5000/- for considering the case.	Deferred
R102	SPIRAL EHL ENGINEERING PRIVATE LIMITED 0510398001 Dated 21.03.2016	01/81/050/00 055/AM17/ 05/24/040/00 588/AM16/	The case was approved in M. No. 3/81-ALC2/2018 dated 14.08.2018 on net to net basis with accountability clause as per GN-4 of the Engineering Products. The applicant vide letter dated 08.01.2020 stated that the NC allowed quantity on Net to Net basis but for raw materials, the NC did not mention/clarify anything regarding wastage in the approval. Hence, they have requested to re-examine the case and wastage may be allowed as per Advance Authorization.	The Committee noted that the request has been received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit composition fee of Rs.5000/- for considering the case.	Deferred
R103	ANKIT FASTENERS PVT LTD. 0710114286 Dated 14.12.2018	01/81/050/00 922/AM19/ 07/24/040/00 225/AM19/	The case was approved in M. No. 4/81-ALC2/2019 dated 29.05.2019 on the recommendation of Consultant (TEC-3). The applicant vide letter dated 09.07.2019 stated that they had requested for RM of Dia. 6.33mm and norms was fixed wrongly RM of Dia. 9.50mm and requested to correct the name of RM as "Wire of SS Grade-A286 of dia 6.33mm". The applicant has also requested for personal hearing to clarify the above point.	The Committee decided to refer the case to Consultant (TEC-3) for examination & comments.	Deferred
R104	ANKIT	01/81/050/00	The case was approved in M. No. 4/81-	The Committee decided to refer	Deferred

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	FASTENERS PVT LTD. 0710114287 Dated 14.12.2018	923/AM19/ 07/24/040/00 226/AM19/	ALC2/2019 dated 29.05.2019 on the recommendation of Consultant (TEC-3). The applicant vide letter dated 09.07.2019 stated that they had requested for norms as per their technical drawing only but it was fixed very less. The applicant has also requested for personal hearing to clarify the above point.	the case to Consultant (TEC-3) for examination & comments.	
R105	ANKIT FASTENERS PVT LTD. 0710113851 Dated 17.09.2018	01/81/050/00 592/AM19/ 07/24/040/00 151/AM19/	The case was approved in M. No. 4/81-ALC2/2019 dated 29.05.2019 on the recommendation of Consultant (TEC-3). The applicant vide letter dated 09.07.2019 stated that they had requested for norms as per their technical drawing only but it was fixed very less. The applicant has also requested for personal hearing to clarify the above point.	The Committee decided to refer the case to Consultant (TEC-3) for examination & comments.	Deferred
R106	SHIVA UTENSILS INDUSTRIES PVT. LTD. 0510407526 Dated 14.08.2018	01/81/050/00 515/AM19/ 05/24/040/00 289/AM19/	The case was ratified in M. No. 12/81-ALC2/2019 dated 18.09.2019 on the basis of inputs given by Technical Authorities and import quantity was allowed with 1.02 Kg/Kg content in the export product. The applicant vide letter dated 17.10.2019 requested to revise the norms with 10% wastage.	The Committee considered the case as per agenda and noted that a study group team has visited the factory premises of the applicants manufacturing same/similar products to study the manufacturing processes and ascertain wastages by visiting. A decision would be taken based on the report of the study group. The report of study group is still awaited.	Deferred
R107	BHARAT WIRE ROPES LTD. 0310823504 Dated 04.09.2018	01/81/050/00 624/AM19/ 03/94/040/00 483/AM19/	The case was considered in M. No. 11/81-ALC2/2018 dated 30.01.2019 and decided to fix the following ad-hoc norms as per recommendation of Consultant (TEC-3) taking cue from the approved for AA No. 0310821639 dated 12.06.2018 in M. No. 08/81 dated 19.12.2018. The Import items at Sr. No.2 – Zinc was allowed as 4% of Net steel content in Export product. The applicant vide letter dated 28.12.2019 requested for enhancement in quantity of Zinc at Sr. No. 2 as allowed under SION C670 & as per provisions of Public Notice 64 dated 27.12.2018.	The Committee noted that the request has been received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit composition fee of Rs.5000/- for considering the case.	Deferred
R108	BHARAT WIRE ROPES LTD. 0310821639 Dated 12.06.2018	01/81/050/00 235/AM19/ 03/94/040/00 213/AM19/	The case was considered in M. No. 8/81-ALC2/2018 dated 19.12.2018 and decided to ratify the norms for the above AA on the recommendation of Consultant (TEC-3) by allowing the import item No.1 to 5 as 1.05MT/MT content in the export	The Committee noted that the request has been received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit	Deferred

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			product with matching grade excluding weight of the Zinc. Zinc is allowed as 4% of Net steel content in Export product with condition that (i) Export product to contain 952.112 MT of steel & 38.084 MT of Zinc and (ii) Grade/Technical specifications of the steel imported and that exported should match. The applicant vide letter dated 30.12.2019 requested for enhancement of fixed ad-hoc norms on repeat basis in import item quantity at Sr. No. 1 to 6.	composition fee of Rs.5000/- for considering the case.	
R109	BHARAT WIRE ROPES LIMITED 0310829332 Dated 30.05.2019	01/81/050/00094/AM20/ 03/94/040/00148/AM20/	The case was considered in M. No. 10/81-ALC2/2019 dated 21.08.2019 and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0310825942 dated 26.12.2018 in M. No. 07/81 dated 10.07.2019 on the basis of inputs given by Consultant (TEC-3). The Import items at Sr. No.3 – Zinc was allowed 4% of net weight of steel galvanized. The applicant vide letter dated 28.12.2019 requested for enhancement of fixed ad-hoc norms on repeat basis in import item quantity at Sr. No. 3 as per earlier norms fixed after taking clue from SION C670 and in terms of Public Notice No.64 dated 27.12.2018.	The Committee noted that the request has been received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit composition fee of Rs.5000/- for considering the case.	Deferred
R110	BHARAT WIRE ROPES LTD. 0310827644 Dated 12.03.2019	01/81/050/01148/AM19/ 03/94/040/01050/AM19/	The case was considered in M. No. 7/81-ALC2/2019 dated 10.07.2019 and decided to fix the ad-hoc norms as per written comments dated 09.07.2019 given by Consultant (TEC-3). The Import items at Sr. No.3 – Zinc was allowed 4% of net weight of steel galvanised. The applicant vide letter dated 28.12.2019 requested for enhancement of fixed ad-hoc norms on repeat basis in import item quantity at Sr. No. 3 as per earlier norms fixed after taking clue from SION C670 and in terms of Public Notice No.64 dated 27.12.2018.	The Committee noted that the request has been received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit composition fee of Rs.5000/- for considering the case.	Deferred
R111	BHARAT WIRE ROPES LTD. 0310825942 Dated 26.12.2018	01/81/050/00625/AM19/ 03/94/040/00783/AM19/	The case was considered in M. No. 07/81-ALC2/2019 dated 10.07.2019 and decided to fix the ad-hoc norms as per written comments dated 08.07.2019 given by Consultant (TEC-3). The Import items at Sr. No.4 – Zinc was allowed 4% of net weight of steel galvanised.	The Committee noted that the request has been received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit composition fee of	Deferred

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			The applicant vide letter dated 02.01.2020 requested for enhancement of fixed ad-hoc norms on repeat basis in import item quantity at Sr. No. 4 as per earlier norms fixed after taking clue from SION C670 and in terms of Public Notice No. 64 dated 27.12.2018.	Rs.5000/- for considering the case.	
R112	DELPHI CONNECTION SYSTEMS INDIA PRIVATE LIMITED 1010059079 Dated 25.03.2015	01/81/050/00 103/AM16/ 10/24/040/00 135/AM15/	Initially, the case was rejected in M. No. 17/81-ALC2/2015 dated 01.12.2015 due to non-submission of reply to C & PC D/L dated 08.09.2015. The case was considered in M. No. 13/81-ALC2/2019 dated 03.10.2019 (held on 04.10.2019) and decided to ratify as per written comments given by Consultant (TEC-1) and Consultant (TEC-3). Now, the applicant vide letter dated 30.12.2019 requested to revise the ad-hoc norms.	The Committee decided to refer the case to Consultant (TEC-1) for examination & comments.	Deferred
R113	NATIONAL STEEL AND AGRO INDUSTRIES LTD. 5610004971 Dated 08.08.2016	01/81/050/00 251/AM17/ 56/24/040/00 027/AM17/	Initially, the case was rejected in M. No. 2/81-ALC2/2017 dated 18.04.2017 due to non-submission of reply to MoS deficiency letter dated 20.10.2016. The case was considered in M. No. 9/81 dated 25.07.2017 and decided to ratify the norms for the above AA as per written comments of MoS vide UO No. 2(10)/2016-TD dated 05.07.2017. The applicant's representation dated 26.11.2018 against above NC decision was again considered in M. No. 11/81-ALC2/2019 dated 04.09.2019 and it was noted that the request was received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit a composition fee of Rs.5000/- for considering revision of the case. Now, the applicant has furnished a copy of payment receipt dated 13.10.2019 of Rs.5000/- with a request to re-open the case.	The Committee decided to refer the case to MoS for examination & comments.	Deferred

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Standard Deficiency Format (SDF)

Export Items:		
	1	Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
	2	Detail technical note on manufacturing process including the relevant flow sheet.
	3	Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
	4	Weight of each Export Product.
	5	Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
Import Items:		
	6	Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
Components:		
	7	Technical characteristics / part numbers, if any.
	8	Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
	9	Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables
	10	Size and specification including grade, composition, range, thickness etc. of the items proposed for import
	11	Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc
	11 (a)	Sheet layout diagram of the material indicating the wastage during blanking
	12	Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.
	13	Weight of Steel, which requires imported welding material, giving break-up of: i) Steel Plates/Sheets upto 30mm thickness ii) Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness iii) Steel Plates/Sheets more than 70 mm thickness. iv) Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.
	14	Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
	15	Use of export product
	16	You are advised to apply for SION.
	17	Please use expanded/full name of end product. Do not use the abbreviations/short form.
	18	--
√	**19**	**Any other information:**
	20	The information called for must be submitted **in duplicate within 15 days** from the date of issue of this letter. The information may be directly sent to Chairman, NC-II, O/o DGFT, Udyog Bhawan, New Delhi-110011, E-mail: nc2.dgft@nic.in, Office Tel.: 23061562, Extn.267.

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22/01/2020

Email **nc2.dgft@nic.in**

Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 1010059

From : Saurabh Ranjan <ftp-iphw@meity.gov.in> Wed, Jan 22, 2020 12:03 PM

Subject : Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 1010059 1 attachment

To : DGFT Norms Committee 2 <nc2.dgft@nic.in>

Cc : Asha Nangia <anangia@meity.gov.in>, Saurabh Ranjan <saurabh.ranjan@meity.gov.in>

F.No-17(20)/2019-IPHW
Ministry of Electronics & Information Technology
6, CGO Complex, Lodhi Road, New Delhi-110003

Dated: - 22.01.2020

OFFICE MEMORNDUM

Subject: - Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 1010059610 dated 19.09.2016 issued in favour of M/s Aptiv Connection Systems India Private Limited (Formerly known as Delphi Connection Systems India Private Limited).

The O/o DGFT U.O. No. 01/81/50/750/AM19/DES-2/08 dated 23.05.2019 vide has forwarded the application of M/s Aptiv Connection Systems India Private Limited (Formerly known as Delphi Connection Systems India Private Limited) Cochin for ratification of the norms for the export of "Connectors".

2. The application has been examined in the ministry of Electronics and Information Technology from technical angle. The import items are required for manufacturing the export product. This Ministry Ratification of norms of advance authorization for SL. No 1-7 of application as "On net to net basis with accountability clause on nil wastage" (reference calculation sheet as attached).

(Saurabh Ranjan)
Scientist-C
Tel: 011-24301764
E-mail: saurabh.ranjan@meity.gov.in

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22/01/2020

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Export Item sr.	Export Item	Export Qty	1	2	3	4	5	6	7
			Contact Pin (5337300)	89180074-10 Uniform Shorting Bar	89001881(Housing)	89001885(Housing)	89001889 (Housing)	89001887 (Housing)	89001907(Housing)
1	49001301	20632000		1					
2	49001321	3704000		1					
3	49001361	1088000		1					
4	49001371	804000		1					
5	49001381	4912000		1					
6	49001301-Tray	657000		1					
7	49001321-trtay	810000		1					
8	49001371-tray	378000		1					
9	49001381-tray	990000		1					
10	49001311	544000		1					
11	49001341	336000		1					
12	4900131 tray	369000		1					
13	49002208	504000		1					
14	49002329us	216000		1					
15	49001331	48000		1					
16	49001351	8000		1					
17	8900266H	80000		0					
18	69003101	56000	1	0	1				
19	69003105	288000	1	0		1			
20	69003109	728000	1	0			1		
21	69093117	576000	1	0				1	
22	69003137	104000	1	0					1
			1752000	360,00,000.00	56000	288000	728000	576000	104000

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22/01/2020

SIEMENS GAMESHA RENEWABLE POWER PVT. LTD.

ADV AUTH. NO 0410166153 DT 11.10.2019

On the basis of calculation sheet and material balance submitted by the firm o. The licence may be ratified as under.

Export item:SG-145 ROTOR- Consisting of 3 Blades per set - 18 Set

(Net weight not less than 1168.07 MT)

Sl.	SL. NO .OF ADV ATUH.	QTY IN KGS
1	2	317628.0
2	5	19324.0
3	6	2838.78
4	9	11610.0
5	10	11966.4
6	11	4012.74
7	12	224.0
8	13	440.64
9	65	NOT ALLOWED
10	68	17.573
11	69	3.554
12	72	111055.0
13	73	226804.0
14	74	61586.9
15	75	23672.5
16	76	55034.0
17	78	308352.0.
18	14 to 16,63	Consumables, Qty as applied for ,value all together restricted to 1.6 % of FOB value
19	17 to 62,64	Components allowed as per G N 4
20	Rest of the items	As applied for

22/01/2020

SHAISH KUMAR

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22.01.2020

(85)

SIEMENS GAMESHA RENEWABLE POWER PVT. LTD.
ADV AUTH. NO 0410166158 DT 11.10.2019

On the basis of calculation sheet and material balance submitted by the firm o. The licence may be ratified as under.

Export item:SG-145 ROTOR- Consisting of 3 Blades per set - 36 Set

(Net weight not less than 2333.28 MT)

Sl.	SL. NO .OF ADV ATUH.	QTY IN KGS
1	2	63526.0
2	5	38648.3
3	6	5148.0
4	9	23220.0
5	10	32932.0
6	11	8025.5
7	12	448.2
8	13	881.28
9	65	NOT ALLOWED
10	68	35.14
11	69	7.108
12	72	222110.8
13	73	453608.5
14	74	123174.0
15	75	47345.0
16	76	110069.1
17	78	616706.0
18	14 to 16,63	Consumables, Qty as applied for ,value all together restricted to 1.6 % of FOB value
19	17 to 62,64	Components allowed as per G N 4
20	Rest of the items	As applied for

Shaish

22/01/2020

SHAISH KUMAR

NC - II

AA No - 0310832528

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Export- - Sizes and Wt. given with application may be incorporated

Import - 1 , 7 & 11- 1.01kg./kg. Content in EP

2 to4 ,8 & 9 - 1.05kg./kg. Content.

5 & 10 - 1.02kg./kg. Content in EP

6 - 4 % of steel to be galvanised

12 - As per packing policy

Grade of steel to match in import & export

Import item 4 will be of relevent type

22.01.20

DGFT

R-66
M.No.21/
dt.22.01.

भारत सरकार

वाणिज्य और उद्योग मंत्रालय

उद्योग सवर्धन और आंतरिक व्यापार विभाग

Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)

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Subject: - M/s Midas Care Pharmaceuticals Pvt. Ltd- A.A. No. 0310691963 dated 24.04.2012
Reference: -DGFT ID No. 01/81/050/167/AM13/DES-2/204 Dated: 04.12.2019

With reference to the above, the undersigned is directed to say that the instant A.A. may be ratified as under:

1. Net weight of Aluminium in the export item may be specified as 50103 Kgs.
2. Taking clue from SION C-6, quantity of import item at Sl.No.1 may be allowed as 52608 Kgs as 1.05 Kgs./Kg. content in the export item.

Norms Committee may take a view.

21/01/2020

(S. K. Jain)
Development Officer
Tel.23063166

DGFT(Shri Amit Kumar, A.D, DES-II)
DPIIT U.O.NO. P-47011/353/2019-TSW dated 21.01.2020